entered ino the contract; it would havebasa a vary difficult one to enforce without the modification/amendment of the existing Act."

Sir, I want to submit that one thing in all fairness the CAG shouU have brought out is that it was stated that there should be a middleman. Was it Mr. V. P. Singh who laid this down ? No, The report proves that the Prime Minister has said : "I don't want any middleman whatsoever." Unfortunately, that was not implemented. CAG laments that. But if he had the honesty, he would have said just as he said that the Prime Minister's commuts or the Pdme Minister's observations on evaluation •were not followed. Correct. He ' should have gone and said that the Prime Minister's directions in this respect were not followed and I do maintain that to this extent, there has been a procedural lapse on the part of the Defence Ministry. In the contract, they should have made a provision whether legally enforceable or not. I entirely agree with what the Comptroller and Auditor General says that on the contract, as it is, they could not have asked they could not have taken any action. ..

(Interruptions)

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG) : It is 1.30 now...

SHRI N. K. P. SALVE : Please give me 15 minutes, I will finish.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Yon may continue after the luneh break.

SHRI N. K. P. SALVE: Let me finish, Sir, I crave your indulgence.

THE VICE • CHAIRMAN (SHRI MIRZA IRSHADBAIG) : Itis 1.30 and I think, after the lunch break, you may continue.

SHRI N. K. P. SALVE : Thank you, Sir. I abide by your decision.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Now the House stands adjourned for luneh and will reassemble at 2.30 P.M.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock, The vice-chairman (Shri Jagesh Desai) in the Chair

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1989-90 (JULY, 1989)

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND THE MINIS-TER OF STATE IN THE MINIS-TRY OF PARLIAMENTARY AF-FAIRS (SHRI M. M. JACOB): Sir, on behalf of Stui B. K. Gadhvi, I beg to lay on the Table a Statemant (in English and Hindi) showing the Supplementary Demands for Grants (General) for the year 1989-90 (July, 1989).

SHORT DURATION DISCUSSION '

On paragraphs II and 12 of the report of the Comptroller and Auditor General of India, for the year ended 31st March, 1988 (No. 2 of 1989)—Union Government— Defence Services (Army and Ordnance Factories)—contd-

SHRI N. K. P. SALVE : Mr. Vice-Chairman, Sir, I must apologise

[Shri N. K. P. Salve]

to you and to the House for taking such a long time while making ths speech. But, Sir, the subject has acquired such a menacing dimension that I thought we had better deal with the contents of the report in a somewhat detailed manner. I was submitting to you how utterly equivocal, ambiguous and general are the comments of CAG, which are not based on any material whatsoever, or, if at all based, are based on irrelevant material and immaterial considerations. I want to refer to para 11.5.11 on page 19 of the report of CAG. Now what does ne say ? It is an extremely important part, because it is in a realm in an area, in a domain, within the purview of an auditor—it is in the financial domain. This is what C.A.G. says, after listing out various objections he had to the filancial evaluation that had been made about the price, etc. The conclusions drawn by him are these, to sum up.

"The assessment of cost projection on 21st March 1986 by the Ministry on the basis of which the final approval was secured for placement of the order on Bofors was flawed. Consequently, the conclusion based on that evaluation that tre offer of Bofors was lower had doubtful validity. However, the Ministry stil! maintained that the record clearly established that the evaluation was undertaken meticulously."

"That the evaluation of the offer of Bofors was lower had doubtful validity"—this is a very serious objection, extremely serious. Was financial evaluation tailored up ? Was it manipulated ? Was there really a flaw and a fraud involved in the figures which had been submitted to come to a conclusion and determine, what the cost of Bofor guns would be as against the Sofma guns ? If that was even remotely true, I would have been the first one to ask the Prims Minister that there has baen a very serious

lapse and he must consider whet steps should be taken. The first and foremost thing C.A.G. should have done is this. There are details of working figures of evaluation in this J. P. C report. I am not going to read out the details because I have already taken so much time of the House. The Auditor, without saying that this had doubtful validly, should have made his own evaluation and said, "According to me this is the evaluation, these are the facts, these are the figures, and this is where your figures have gone wrong". Now, this kind of an objection about doubtful validity I submit, can be raised against any evaluation anywhere, and condemn the same as of doubtful validly. The reasons which C.A.G. seems to have pointed out are well taken care of by what the report of the JPC has to say. They have also looked into the facts and figures. First and foremost I will refer to what the JPC had to say on page 104, para 6.76 ;

> "Afer a detailed consideration of various facets of the deal, as discussed in this chapter, tha Committee have no hesitation in concluding that a superior gun system liad been purchased from Bofors at a less floor price than that offered by Sofma far a relatively inferior system".

If this was a finding of fact givea by J.P. Committee, was it not tha duty of the Auditor at least to point out the precise reasons, with facts and figures and say that these are the precise reasons which make ma feel t hat the offer was incorrect and the facts submitted were not proper and these are 'the correct figures showing that Bofor gun was neither superior nor cheap? Further, not merely that it was the superior gun, the J.P. committee said :

"Considering the financial gatM and the various terms of the contract, the Committee consider thai the negotiating committee was eminently successful in the - task assigned to it and the considerable time taken, about a year and nine months, in concluding the contract ultimately proved to be highly advantageous to the country."

"Highly advantageous to the country" from three points : Technically, the guns are very good. No. 2, these guns are financially cheaper. No. 3, and the foremost thing, is that the nation has benefited in its defence preparedness by the acquisition of these guns and for that, *inter alia*, I depend upon the testimony of Mr. Jaswant Singh and General Aurora, who know something about guns.

Then, Sir, further, about this 'doubtful validity', this is what the J.P. Committee has to say : I am reading out from para 9.3, sub-para (iv), on page 190 :

"The Bofors gun contract is fully backed by financial and performance guarantees and a warranty bond which is also backed by a bank guarantee. The price increase in future is well contained. The purchase is supported by the provision of substantial credit on attractive terms and an uninterrupted flow of supply is assured by the Memorandum of Understanding between the two Governments. The Swedish Government has also provided an assurance to facilitate conuter purchases from India for-offsetting our purchase."

And, Sir, finally, this should conclude all the issues, what I am going to read out from page 75, and I think there should have been no discussion after what is stated in para 5.81 on page 75 of J.P.C, report :

"Under the circumstances mentioned above, the Committee are fully convinced that the decision taken in February 1986 to plac the Bofors gun over the French gun in what might otherwise appear as a sudden reversal of priorities was intrinsically sound. The Army Chief. ."—Every word is important here—" would have failed in his duty to to the country had he ignored the change in the security en-Tironment during the preceding months."

Discussion

The Army Chief, according to th* JPC Report, would have failed in his duty to the country if he had not recommeded the contract to be in favour of Bofors. Sir, it is most unfortunate that this matter should have been dealt in such a perfunctory manner by C.A.G. If you are challenging the financial aspect, the validity of the financial aspect, then I think that it salf would take another fifty papes more in the CAG report The C.A.G. should have given his own calculations with facts and figures. Many facts and figures of evaluation have been given in J.P.C. report and I have no doubt in my mind about the ultimate evaluation which has been made in terms of money in favour of Bofors. But I have one more question to put to the Comptroller and Auditor General. Assuming for a moment that the French guns were cheaper, but the Army Chief and the entrie Army Headquarters and the people in the Army who have to use these guns and who have certain perceptions of warfare and logistics, say, "No, no. The Bofors guns have to be purchased even if those guns are expensive.", then it would be the Bofors guns for which alone orders have to be placed, that is, the guns which the Army Chief tells us to buy and not what the Comptroller and Auditor General tells should have been purchased. Bofors guns, in fact, cheaper and the figures show the same. But, even if they were expensive, they should have been purchased and if he was motivated by considerations

[Shri N.K.P. Salve] of aggrandizing national interest* in the discharge of his duty, * And, Sir,

whom is he condemning

for this ? Ultimately, the contract was accpcod despite the doubtful val div of financial evaluation of prices and it was Mr. V.P. Singh who used to sit here as the Leader of the House and the. Finance Minister and it is he who has been condemned, it is he who has been damned and it is he against whom all sorts of aspersions are turned, if they are true. We do not cast any aspersions on him. But if the Opposition wants to question, should it not be ready to answer as to why Mr. V.P. Singh passed and eave the 'O.K.' signal from the side of the Finance Ministry for this contract in" favour of Bofors ? It is Mr V. P. Singh then whose head ahead' of anybody else should have been asked for on a platter. But the Irad they are asking for is of an honest man. Whatever may be our differences with Mr. V. P. Singh, we do maintain that the entire deal was properly evaluated. it was very fairly evaluated, was very justly evaluated, and the prices were found to be cheaper. On this basis the contract was executed We do not find fault with the working of ihe Finance Ministry.

Sir the joke of the situation is, that the Army Headquarters is wrong Defence Ministry is wrong Finance Ministery is wrong; all of them do not seem to have done one regular act or one good thing in awarding this contract to Bofors. Everyone is damned. JPC is damned Par-liament is damned, Chief of Army Staff is damned. Everyone has gone wrong! The Comptroller and Auditor-General must be eulogized, as the opposition have done, as the g eatest Custodian of probity in public life.! This is hardly fair. The opposition should have been here * listen what are the contents and what is the true worth <u>of C.A.O. s</u>

---- *Expunged ai~ordered by the Chairman-

report before deciding to take such a decision and try to go to th* people, by resigning the seats en mass in Lok Sabha. Was it the only way for the Opposition left; to savo their faces they have nothing else to fall back upon, they had nothing to justify the report just resign and create confusion. The best course was. to say : we do not want a discussion, we go out. When they found that they cannot face a discussion, they ran away. This is not a democratic method. This will not nurse and nourish the traditions of democracy. This only means that you are wanting to bring in fascist tendencies; act on our terms, otherwise we will not allow you to function, or to create a wrong impression in the nation : we will resign and go away.- This is a very erroneous approach. I am very sorry to say that this is a deleterious and pernicious approach. For the welfare of the nation this would not strengthen democratic institutions.

Discussion

Sir, I will come to the next objection :

"Contrary to plans, the equipment issued to the Army till October, 1988 was inadequate for even a single regiment being equipped with the full complement of the gun system."

Mr. Thakur is not here. I would like to ask him : Is it within the realm of the Auditor, Sir, what they are supplying to the Army and what they are not supplying to the Army ? Now if they come and tell that they have supplied 25 bullets they will say that they should have supplied 30 bullets. I cannot understand this, Sir,

Next :

"The Ministry accepted a timeframe for the delivery of ammunition which was less advantageous than the one offered earlier by Bofors. This will, as a result, lead to a delay of 38 months in equipping certain regiments."

Equipment, of the regiments and

what time it is going to take. Sir, the Comptroller and Auditor-General is deciding ! And , hat is coming here. That is why the report is highly biased. They do not find anyih,ng wrong either before award of contract or in the execution of the contract.

Then, Sir, next :

"There have been slippages in deliveries in respect of certain essential items up to 72 weeks. Claims for liquidated damages approximately SE IC 34.46 lakhs . (Rs. 85.30 lakhs) have been raised in December 1988 by the Ministry on Bofors at the instance of Audit. An amount of SEK 17.36 lakhs-(Rs. 42.97 lakhs) has been recovered from Bofors."

I am grateful to them that at least they have done this. Sir, it is very interesting. But has a single objection led to a valicl, honest, rational conclusion that is pointing out any corruption any fraud ?

Now, the 13th objection :

"There were delays in making certain contractual payments by the Ministry. As a result, it has paid SEK 3.40 lakhs (Rs. 7.53 lakhs) and DM 0.88 lakhs (Rs. 6.92 lakhs) as penal interest and is liable to pay a further sum of SEK 4.98 lakhs (Rs. 12.34 lakhs) and DM 0.76 lakh (Rs. 6.53 lakhs).

I think, Sir, this is the only objection that as an auditor I would have taken as valid. Why don't you make your payments in time ? But they must have given some explanation for this. That explanation is missing.

THE VICE-CHAIRMAN *(SHRl* DESAI) : They have given.

SHRI N.K.P. SALYE : Out of 15 objections this is the one objection, which I take as valid. The Government must make its payments intime j and not incur this liability of penal interest.

Discussion

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : The Govern ment have said <u>(Interruption)</u>

SHRI N.K.P. SALVE : Sir, what the Government has to say is not clear at all.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : On that poinl also the Government has said that in future they shall take care.

SHRI N.K.P. SALVE : The lapse is there. That is what they have said. The Government has no business to delay payment. What do they" mean by delaying payment? They should not have delayed payment. Our foreign exchange is so valuable. I accept that audit objection as very valid and as very correct. Further it says :

"The decision to undertake tha manufacture of the Bofors gun system and ammunition under licence was taken without a comprehensive assessment of the financial and economic costs involved. The Detailed Project Report submitted by Bofors in April 1987, nine months after jt was due, had not been approved by Government till January 1989. This delay would have far-reaching effect on defence preparedness as bulk of the gun system and ammunition is to be manufactured in India."

Is it for the C.A.G. to say what is the defence preparedness of the country? He would have done better if he had exercised some restraint. This is Objection No. 14. Now I come to Objection No. 15.

"Since no work on licence production commenced, no part of the one billion SEK credit could be utilised. The credit agreement was

[Shn N.K.P. Salve]

entered into far ahead of th© credit requirements. As a result, Rs. 1.66 crores in foreign exchange had been paid by the Ministry to the lender (Svensk Export Kredit) by way of fees, etc., as of December 1988."

There is an explanation given to them. But this objection is within his realm of C.A.G. Sir, all that I want to submit, therefore, is this. I have gone through each one of the objections. Excepting Objections No. 13 and 15 which are of a very very ordinary and routine nature, all the objections lead to only conclusion that the Comptroller and Auditor General has really on very crucial issues without authority and has not either been fair or unbiased nor has shown care, caution and circumspection which is the duty of every auditor.

Sir give me five more minutes and I am done. Therefore, we wanted the opposition to sit and listen to what we have to say on the report, to come to the real merits of the report and come to the contents of the report. Let us debate the report. I should have loved to hear opposition viewpoint and I should have liked to listen to what their comments are on what I have submitted . I should have liked to listen to their views on the defence of the C.A.G. report. Either we convince the Parliament and .the nation or they convince the House and the nation. That is the democratic way. But for the opposition to do what they have done is, to say the least, the height of intolerance. Or perhaps it is not intolerance. They were in such a fix that they thought that the only way they can wriggle out of the situation was by ensuring that there is not debate in the House. If there is no debate in the House, they would perphaps be able to resign n Lok Sabha, go away and create

some sort of a furore, some sort of a *tamasha* which will never be conducive to the interests of democratic institutions and the institutions and processes under the Constitution.

Sir, one thing that I want to make clear today is that I have not uttered a word against the CAG. Even the other day I did not want to utter anything against the CAG. I have only commented on the report. While concluding I submit in the end that there is absolutely no whatsoever to draw an warrant inference of corruption from the report even if it were valid. Far from The report itself even if that. accepted as correct, only points out lapses-certain technical certain lapses certain administrative lapses, certain financial lapses—• some of which are completely beyond the authority of the Comptroller and Auditor General. The findings of the Comptroller and Auditor General on crucial issues are just untenable in view of the findings of facts of the J.P.C, and for very valid reasons given therein. Therefore, Sir, the entire Report, appears to have been prepared to create an inpression that the Armv Headquarters, the Defence Ministry, the Finance Ministry, the Cabinet Cemmittee on Political Affairs and the Prime Minister did not take even a single correct step in awarding Bofors contract, and all of them havt taken wrong steps and imply thereby that the Bofors have been favoured for ulter motives, lt only show Sir how biased is the Report. And therefore, I submit, I maintain that* the CAG contradicted every crucial finding of the JPC without authority without reason, without logic and without any basis. I submit, Sir, that his Report is enrirely perverse and is a fraud on the Parliament. Sir, I therefore submit, I join the demand made in the Lower House

•Expunged as ordered by the Chair.

that in view of this position of the matter, this Report which sought to cast aspersions on the Parliament Itself, which belittles and berates the institution of the Parliament itself, should not be sent to PAC and instead, we would do best, the two House would do best to despatch it-to W.P.B. ofthe two Houses. That is my suggestion. Thank you yery much, Sir.

SUBRAMANIAN SHRI SWAMY : Sir, this is, perhaps, tha first time in our Parliamentary history when the Government or the Treasury Benches are prepared to discuss a Report and the bulk of the Opposition does not want to participate in that discussion because normally it has been always the other way round that the Opposition wants a particular report to be discussed and the Government using national security, public safety and a variety of artificial reasons to prevent such a discussion taking place. So, indeed it has intrigued me a great deal as to why so many of my colleagues in the Opposition have thought it fit to run away*from this discussion. And to date I have received no satisfactory answers from my collegues.

Sir, I do not want to say anything about the motives behind such a report. It was very good of Mr. Salve to express regret for any misunderstanding that may have caused yesterday. And indeed it takes a lot of strength to express regret, and Mr. Slave is a strong man. And indeed, I think it would be entirely inappropriate to bring down this high institution called that Comptroller and Auditor General by abusing or ascribing motives. But the fact of the matter is that his Report has raised a storm, and we have to come to grips on what the Report, says. I do believe that all of us should be interested in the truth. We would like to know what actually happened in the Bofors.

I am not sure we know tho whole story. But the impression created by some of my colleagues in the Opposition that somehow Mr. Vishis *the* man wanath Pratap Singh who brought all this out into the open is entirely wrong. In fact, if you go back to 1987, you find that he had nothing to do with tha Bofors disclosure. It was the Swedish Radio which made the broadcast, and indeed all through his tenure as Finance Minister, ho did nothing to unravel what tho Bofors was all about. In fact, a close reading of the CAG Report would indeed show that the then Finance Minister, Mr. Vishwanath Pratap Singh's invojvement in the decisionmaking is as solid or strong as that of the Prime Minister, and if the Prime Minister is guilty then Mr. V.P. Singh is equally guilty with him. Therefore, I would like this to be looked at in a factual way. Of course, it is my view on my own researches that if one really wanted to know the inner recesses of the secrets of Bofors, Mr. V.P. Singh could have easily found out by talking to his colleague, Mr. Arun Nehru who, according to my information from Paris, knew all about the sordid side of the deal, the wheeling-dealing part of it. And indeed the way this whole thing has been put, I would say that, I do not know what the Congress Government did, but I do know that these gentlemen had also a lot to do with the Bofors.

3.00 p.m.

Now, coming to the CAG charges, some of them are clearly, as Mr. Salve has said, trivial. For example, he says that he called for papers n July 1986, but got them only two years later or a little less than two years. Looking at it from the earlier CAG's reports, it seems to be normal I donot think it is a very weightly object! on. The second point that he makes is that the Indian Government did not take the suggestion of the Indian Embassy in Sweden very seriously, that the CAG should go to Sweden and carry out an audit there. I assume that in a trilateral contract, the papers, if they are not available here, it is unlikely that in Sweden he would find them with any greater ease. In any case I would say that the amount of papers available in India, in my opinion, are sufficient and if there is indeed a very dispssionate probe, this can be found out. But the core point and the key issue that . is there in the CAG report is on page 19, which has already been read out in parts, by Mr. Slave, and it says as follows ; To sum up, the assessment of costs projected on the 21st March, 1986, by the Ministry, on the basis of which the final approval was secured for ths placement of the order on the Bofors was flawed. Consequently the conclusion based on that evaluation that the offer of the Bofors was lower, has doubtful validity.

Now, Sir, as Mr. Salve has stated :this is indeed a ve y serious charge and I do not think this Parliament can debate that very lightly. Indeed I would say that this needs to be probed further and responsibility fixed. That indeed if it is so many crores were involved and a proper analysis would have produced a lower cost, then we would like to know why-now whether the IPC adequately considered this issue or not is not the question-but here I would ask this question as to why the Finar.ce Ministry and the Defence Ministry did not carry out this analysis. Nov, Sir, here ironically I find that the CAG report cornes on. the side cf the Prime Minister. There is a very important point here on page 12, para 11.3.19, and it says that on the 20th January, 1986, a note war submitted to the Prime Minister by his office that both guns were technically acceptable and the price of the guns and the ammunition as well as credit terms would be crucial factors in the final decision. This is the Prime Minister's office

note. It then goes on to say that the Prims Minister's direction of 25th March, 1986, regarding the methodology of evaluation was not complied with at the point of time as it was to be of a general nature. However, no new methodology of evaluation has been worked out by the Go vernment in contravention of the direction of the Prime Minister Ironically, I am sorry to say that our newspapers hive also not picked up this very important passage. What does it say? It says that the Prime Miniter's office was not happy with the financial calculations done, and it wanted som? more and better methodology used for this financial calculation. Now what this financial calculation was, is also specified in a note: And that is why I begin to" feel suspicious that the avoidance of debate by my colleagues in the opposition may have something to do with this report if one goes into its depth and it miy boomerang on some of the members of theopposi-tion itself and this is what I have been saying from the beginning^to my colleagues in the opposition, do not make an issue of ths CAG report because it may boomerang on you. If we were pure opposition, in the sense that they were like m?, who has never been a member of the Congress Party then probably we ' could take a logical stand but unfortunately in the opposition there exported material or rejected are material from your party sitting here and it becomes very difficult for many members of the Opposition to accuse the Congress Party. So this is one of the problems. That is why I said that this report may boomerang.

Now look at page 16 where the matter is given much greater clarity. I will read out tha whole th'ng. How was ths dedbion made? Litter of Intent was given on 14tn March 1986 and thereafter, ihere wire some further negotiations done, and it savs that the offer of Bofors that

they made was valid only till 21st March 1986 and that of Sofma till 31st March 198-6. However, the Dafence Secretary, in the aforesaid note of 22nd March 1986 to the Prime Minister as follows; *Tt is now stated requested that permission may be kindly accorded to sign the agreement with Bofors. I had discussed this matter withthe Raksha Rajya Mantrynamely. Arun Singh-at the airport before he left for Bhutan on 21st March and he gave his blessings ... " I don't know ; tins language is very peculiar. 'He gave his blessings' as if he was some swamiji.

SHRI V. NARAYANASAMY (Pondicherry): Like yon.

SHRI SUBRAMANIAN SWAMY ; Not like me "...He gave - his blessings that if Bofors agreed to give ten guns free of cost, we * should go ahead and clinch th? deal." Whtt is this in reply to ? This is in teply to the note of the Prime inister saying that 'the filancial and other factors should ba taken into account'. If it is a choice for me between Rajiv Gandni and V. P. Singh., it is like the choice between the devil and the deepsea. So it hardly matters who I find guilty in this. For me, both are the same. Of course, one is, slightly better : I wouldn't tell you who. What has the Prime Minister's offic e really said? Ie said .The Prime Minister's office conveyed the approval to the Bofors agreement on 24ch March 1986 and further stated ihat the Prime Minister had given soma further directions regarding the methodology of evaluation, and those will be communicated separately. However, without waiting for the Prime Ministers directions, the contract was signed with Bofors on the same day. By whom? Not by the Prime Minister. So, it was signed of what the Prime irrespective Minister had warned. Of course, there is a technical problem

Prime because Minister was also the Defence Minister but we aU know, at that time Mr. Arun Singh was running the Ministry practically independently. The Prime Minis ter's office conveyed the following directions on 25th March, that is, 24 hours later. The Prime Minis ter gave clearance on 24th but the note says tht some more directions were coning. On • 25fh March. Prime Minister sends directions but in between the agreement has beea signed and in this 25tn March note, *tn*^ Prime Minister observed tilat tion procedure is' not Now, I can understand the evaluation thorough. why my colleagues in the opposition have run away, particularly Mr. Singh and Mr. Arun Nehru V.P. who have made tlnir entire nama in this country by claiming credit of Bofors expose which they have notning to do wiih. The Swedish radio is the one that brought it out. But they have made it out in the country that it is they who exposed Bofors. But here we fi id tha' th» report itself says-1 am not cuoiing anything else ------ that Prime Minis ter had observed that evthianon procedure i,° not thorough. This should be discussed. As regards the methodology of evaluation, tift-Prime Minister's . official says "I would submit that a detailed paper setting out the present criteria may be prepared in consultation with the Finance Ministry, the De parlmenl of Economic Affairs" and then it says : "The Department of Economic Affairs may be aware of alternative techniques for taking the factoi of exchange rato into account in calculating the net present value. Sir, I have been an economist and a professor for almost ten years and I know what this calculation means. The only people who could do this calculation are tne t-inance Ministry # people. This is the core of the Comptroller thing. The and Auditor Generat says that proper financial analysis was not done. Had it been done, one would have seen that the Befors cost a lot more

- Discussion

money. But who. is supposed to do this financial analysis? An impression is being created ihat there was some *hera pheri* in not doing this financial analysis. Who is responsible for this *hera pheril* From the report of the Comptroller and Auditor-General, it does nor appear to be the Prime Ministeroffice. Then, who is responsible? This is the question that one needs to ask.

The negotiations were conducted by a negotiating committee. The negotiating committee consisted of Additional Secretaries drawn from, various Ministries. Sir.I know this. My father and father-in-law have been bureaucrats and I have spent a good part of iry life in Delhi. I know administration. I know that in negotiations of this kind the Additional Secretaries wou'd go and report to their Ministers regularly and seek permission. Did they do that?

Here.I would quote from the report of the Joint Parliamentary Committee on the Bofors contract which the Opposition boycotted. They quote from tne minutes of dissent as if that is a Bibie. If the minutes of dissent could be so good, if we had all parlcipated, how mucli better the report would have been one could imagine. I am certainly not in favour of this kind of k'le walkouts and boycotts of Parliament. After all, we are sent here by the people to discuss. Now, what does it say?

SHRI V. NARAYANASAMY: They should resign their seats and go.

SHRI SUBRAMANIAN SWAMY: They can go permanently. As far as I am concerned, they are not coming back.

What does the report say? I do not want to repeat. Mr. Salve

mentioned this in passing. This is very important.

"In reply to a question whether the final recommendation of tha Negotiating Committee selecting the Bofors gun keeping in view the technical, contractual and financial aspects, was specifically brought to the notice of the then Finance Minister the then Secretary (Expenditure) affirmed that after the Negotiating Committee had finished its deliberations, a note was put up by the Defence Ministry as the administrative ministry on which the approval of th^ Finance Secretary and the then. Finance Minister had been obtained."

Further asked if the then Finanor Minister had expressed any reservation, the witness replied ;—

"Absolutely No. I can say this categorically because, the moment I saw the file, I immediately sent it to the Finance Secretary saying that the matter was very urgent. It went to the Finance Minister. Jf he had the slightest doubt, he would have asked the Finance Secretary or me. I was the senior officer in the Finance Department. I was the proper person to have been asked this question. Till the moment of my retirement, no question was raised."

I ha ye myself seen Mr. V.P. Singn's noting on the documents which ultimately went to the C&A.O, In those documents, it s very clearly said that the Finance Minister had seen and he concurred with the recommendation on the selection of the Bofors gun.

Sir if the C&A.G. could find all these loopholes, all these short comings and Mr. V.P. Singh coi'ld extol this as a great report, what was he doing as the Finance Minister then when he had all these doo' meats beforetaira? Either he was thorough. ly incompetent or he adopted o l double poHcy. To mo. tho latter I seems to be more likely.

It is obviors to *rm* that the pacs of the negotiations was forced and the forcing of the pac; appears to nave been done at the behest of the then Minister of State for Dafence, Mr. Arun Singh, who gave nis blessings to the Secretary.

Al' of us know to.at tne real question bohind thisis not the technical asp Jet. Tha real quetion behind this is the financial asoect. A storm has been raised over tms resignation issue. As I said, w? in the Janata Party are not aligned with anyjf thssj pirties. Unlike them, wc are not aligned with the Congress (I). We are not aligned with this side or that side. We aie not non-aligned. We are genuinely nonaligned. That is the difference. Now, the. bulk of the Opposition ba_s asked the Prime Minister to resign. What does this mean? Does it mean that if the Prime Minister resigns and the Congress (I) elects anothet Prime Minister in his place, that is acceptable to them ? After all, the Opposition today does not command majoiity in the Lok Sabha. So, when you are asking the Prime Minister to resgin, you are not asking him to hold fresh elections, you are not asking him to dissolve the House. You are asking him to tesign, which means what ? That you want the Congress Party to elect another leader. Anybody in his right mind that the Congress Party knows doesn't consist of any independent Members and if indeed they have a vote of confidence, they are going to elect the same persoa again as the leader of their party. Is there any doubt on that

SEVERAL HONOURABLE MEMBERS :No.

SHRI SUBRAMANIAN SWAMY : No, no doubt on tbat. 314

So, all that the Opposition is interiog. ted in is, remove Mr. Rajiv Gandhi This has been my complaint againt the Janata Dal, that they are interested in Congress (I) minus Rajj* Gandhi. If tomorrow y_{oU} peonl-invite Mr. V. P. Singh to come back and head your party, he will com* running, I am sur*. He will not hesitate foi one moment. In fact, tha way he has consfrured the Janata Dal and foisted discredited Congress (I) men on top in the party, shows that he is really, primarily, interested in resturucturing the Congress (I). He is not interested in alternative policies that would be better than Congress (I)'s. So, that is the key question I am not able to understand. When you ask-the Prime Minister to resign, what does it mean ? If they ask, "Dissolve the House, hold immediate elections," I can understand. But they say, "The Prime Minister is corrupt; he must resign." Then who should come in his place? This is a question that they should answer.

But I know what is in the mind of Mr. V.P. Singh fr₀m the very beginning. It was, essentially, that while he was the Finance Minister, he carried out a conspiracy to become the Prime Minister. That, shomehoW backfired. Now he has come into the Opposition and he is treating the Opposition as a kind of waiting room in a railway station, waiting for a chance when you will call him back and he will go.and try and occupy that office. This appears to be his main motive. And if you are going to ask the Prime Minister to resign, then what is the ground on which you ask him ? Is it o» moral authority ? You don't have parliamentary So, what is the authority on authority. which you are asking him 1 You don't have I political authority either, I may tell 1 yon.

[Shri Subramanian Swamy]

In Karnataka, when the Government was dissolved, they made big noise as what would happen. They called a bandh and it was a total flop. There has never been a bandh which was a bigger flop in Indian history than the Karnataka bandh on April 22. The entire National Front descended on Bangalore to address a meeting in the large College Grounds, and not more than 4,000 people turned up. On the contrary I can t_ell' you—I have personal knowledge—that when ., at Government was dissolved

d President's Rule was proclai-*? there, in Karnataka people were distributing- sweets. This is the Sus of the Janta Dal, and today Sev want to ask for the resignation of the Prime Minister- ask them, firstly, what is your authority 7 I_t it moral, is it Parliamentary parliamentary authority you do not have. Is it political authority
You don't have political authority. As far as moral authority is concerned, I may tell you, that is the one thing they lack most. What is this moral authority ? I may say that if one were to look at the office bearers of the Janata Dal, there aie moi ti criminals in the Janata Dal then theie aie in the jails of In^{d,a}-The Vice-President of the Janata Dil is Mr. Ramakrishna Hegde. He fooled a lot of people by saying that he was a value-based politician. I didn't realize at that time that when he said "valuebased" he literally meant "value-based" When j came out in January, I pointed out all the ways he looted the State. The State was in such a bad shap, that the piimaiv school teachers could not get their salaries, Govemment employees were not getting their salaries, and there was no money f_{or} any public project. For irrigation piojects, I know, my colleague, Mr. Deve Gowda, now much problem he had in getting money. Many of the irrigation

projects had to be stopped. There was no money. But Mr. Hedge was able to find Rs. 35 crores for media publicity for himself, to project himself at the national a'temat.v.. And he had money for other things. But for the development of thf State had no money. And when I came out, the newspapers got after my blood saying that 1 was helping the Congress. I said, if I expose somebody's corruption, how am I helping the Congress ? If it is false, I can understand, but if it is true, how can I not speak out ? It would be dishonest for me not to speak. This is today's present climate which is bad for the country. If we are against corruption, it does not matter whether it is there or here •; it must be exposed in both places, but not that way. Today the media is interested in projecting me as an agent of the Congress. I don't understand why I should be a Congress agent. I can always join the Congress party if it become necessary, but 1 have never been in the Congress. I have fought the Congress all my life. But because a Mafia in the media today wants to silence me, every time I say anything, they say this is to benefit the Congress. I don't care whether it benefits the Congress or not ; the important thing is the truth. The truth is that the Janata Dal has criminals, crooked men, all of them. Today they are asking the other side to resign on the issue of corruption. I can understand if they ask them to resign on the grounds of incompetence that they are better crooks and therefore, they should resign or something else, but to say on corruption they should resign, I ask what about the Janata Dal? Have they clean their own house ? There is a commission of inquiry which has established already that there is a prima facie case against Mr. Ramakrishna Hedge and he is still its Vice-President. And what about Mr. Sanjay Singh? Doesn't the whole of Uttar Pradesh know what he has done there ? Doesn't

the whole of Uttar Pradesh know his involvement in the Mody case ? I can go on reciting names. You will be surprised if the Janata Dal is so full of talents that if they -hold a Seminar, they can get very good people to address the seminar. For example, if they wanted someone to address on Press freedom, they have got V.C. Shukla. He can give a good lecture on Press freedom. If they want a lecture on the role of Governor in the Constitution, they have got Ram Lal. He can give a good lecture on the role of Governor in the Constitution. If they want a lecture on anti-defection law, they have got Mr. Gaya Lal. You know who Mr. Gaya Lal is. In 1967 he crossed the Haryana floor 32 times.

That is how words 'Aya Ram and Gaya Ram' came. And today what is ho? He is the Vice-President of the Haryana Janata Dal. If they want to talk about the family rule, ■ Devi Lal can give the best lecture on family rule. There is no one who can surpass him. If they want a lecture on role of money in politics. Mr. Arun Nehru can give a first class lecture on it. There is no end of talent in this party. And this party is today getting itself into the question of moral outrage that the Prime Minister has not resigned. If the Janata Party were to ask the Prime Minister to resign, there would be a moral authority behind It. But if these people ask, they cannot but laugh. We would not hesitate to ask the Prime Minister for his resignation, but the question is why should we ask for his resignation ? We have to be totally convinced that the CAG has pointed the finger straight there. It has not. On the country, the CAG report has confused rne. Before this report came, I was more convinced about the Prime Minister's role in Bofors than after readin" this report. Perhaps one of my weaknesses fe to read the reports which *'... io me. Many of *them* 4«!i t even read. Or may J& they read it too closely and k now wha' if meant to participate. But the fact of the matter is that we could

not do that But on what ground ? I have already prepared a charge sheet against Mr. Vishwanath Pratap Singh, which I am going to present to the President. I am mentioning it here because they have made corrup tion an issue and have resigned on it. Mr. Vishwanath Pratap Singh is guilty of practically all the econo mic crimes that he is accusing tho other side of, including of taxevasion, avoiding payment of capital gains taxes, underhand dealings in property, accepting black money. On these I have a record after being able to find these deocuments. When I first came out with documents against Mr. Ramakrishna Hedge, people would not even believe it. They thought it was'all made up. They started dismissing by saying I have no proof. Now of course, the whole of Karnataka is convinced. The whole country is convinced that he looted the State to benefit his family. Today, I will tell you that Mr. V.P. Singh has no moral right to ask anybody for resignation. If there is anybody to resign first to set an example, it is Mr. V.P. Singh, who should resign from Janata Dal and take Sanyas . That is what I would say. Consequently before I ask the Prime Minister's resigna tion, I would like to know beyond all doubt that in fact such a thing is happening. The quality of proof that is demanded of me when I make an accusation on our side is much, much higher than the quality of proof so far produced to indict the Prime Minister in Bofors. May be our Prime Minister is in volved. I do not know. The CAG report certainly does not establish that. That is why I and my colleague Mr. Shahabuddin and Dr. Sarojini Mahishi decided that we will not only demand the Prime Minister's resignation but we will also partici ple in this debte. The Parliament cannqt ignore this report. The charge that thro financial analyses were not properly $u.c_e^{-}$ needs to be pro bed. If necessary it to tha Public Accounts Comimttee or if you like have a Committe^ of th»

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[Shri Subramaman Swamy] House to examine. Then, a fresh inquiry into this particular aspect of the CAG report is called for. With these words, I thank you very much.

SHRI MADAN BHATIA (•Nominated) : Mr. Vice-chairman, Sir, I am indebted to my hon. colleague, Mr. Swamy for bavmg given a little background of this whole Bofors issued.

The demand for the resignation of Ihe hon. Prime Minister has not been made in this week on the basis of thi> particular report. In fact J he denymd for the resignation of the hon. Prime Minister was made by the Indian Express on the 13th of April, 1987. That was the first demand. The sequence of events which took place before that demand and after that geniend are very much relevant for the purpose of discussing the validity of fish repor'. It is on the ll th of April Ihat Mr. V.P. Singh submitted his resignation. Ou me t3m ti April, a b.g editoriaj ou i_{Lt} tan j-age is PJ Ji i sh jd by the indian Exp.exs demmandmg. Theresigiiuii_{uu} a mo hon, TM/vliaisier. Omneioinof April,

a news is broadcdai by me Swedish KHdio making allegations thai briery ha? been paid io various politicians and officials ifl the mauer of

dealjusunreedaystiiere after Now, what was the source of the ^sw^JHTn^{onwitiuie} Swedish Radio? ^{s h Radj}o was later on question-« °y»^ Governmen- of India and by •fie Swedish Government: "What is yoeur source of information on the

oasis of which you made this broad east they said the

only in iormation that we have was that our t^{4} th april and he communicationcafed th f April and he have the f communicated ^{11,18} '^formation to us." Now, it is a very disturbing sequence of event'-Ontn_e llh of April, Mr. V.P. Sr* gh resigns. On the 13thof Aori'.-'fledem-*ⁿd is made for the 'Agnation of the -Prime Minister, on the 14th of April, representat-^e of the Swedish Radio 'ands vi' inDelhi and within 48 hours.

news is broadcast regarding the bribery. Is it possible that a foreign correspondent of a foreign Radio would land up on the 14th of April. will collect this information within a period of a few hours, transmit this information to *he Radio and within 48 hours this whole information will be broadcast to t he world ? I respectfully submit, Sir, the very sequence o f events establishes one fact that this information has been fabricated and tailor-made and person present in this country were in touch with certain elements abroad so that this drama can be played up that the representative of the Swedish Radio, would land up in Delhi to give an image or air of innocence of the information which he transmits to the SwedishRadio and the Swedish Radie will broadcast this information to tht world and create destabilisation in India supp 3rt ing the demand for the resignation of the hon. Prime Minister. Tho whole drama was prearranged and predetermined by whom? Who were interested at that particulra point of time in creating all this fabricated drama? They were only those individuals who had lost the office and who had their scores to settle with the hon. Prime Minister. Let us bot forget that. If Bofors deal exploded on the Indian scence, it is not because any one in the country questioned the quality of the gun.

It is not because anyone questioned the financial viability of this particular deal. It is because of the broadcast made by the Swedish Radio and it is impossible for anyone to imagine that with in a Period of three or four days, such momentous events would take place of such it.pid sequence unless there wer* element benrfld this sequence of events operating within t'^e country, in

collaboration with elements aSfuiSd^ to create the facade of the whole deaf being put under cloud and stre ngth«n

tlieir hands for destabilisation of this Government and their demand for the resignation of the hon. Prime Minister. Let us not forget that. It is against this particular background that the demand which is being resurrected today by the Opposition seeking the resignation of the hon. Prime Minister has to be seen. Mr, Subramanian Swamy has rightly said, where is their moral authority or the political authority to demand the resignation of the hon. Prime Minister when they have not asked for rhe dissolution of Parliament? Is there any constitutional provision under which the minority can ask that che majority should select its leader of its own choice? Is there any provision in the Constitution? They are talking in terms of Parliamentary democracy and the Constitution ad nauseam for the last one weak. Under what provision of the Constitution, under what principles of Parliamentary democracy can the minority didate the majority that "we do not accept the leader whom you have selected or chosen and you have to remove that leader of your choice and you have to foist upon yourself the leader of our choice?" Sucha preposterous proposition which they are inflicting upon the nation and the people of India in order to hoodwink them in the name of Parliamentary democracy in the name of the Constitution of India, they are to be ashamed of them selves.

The last weapon and the handy weapon which has come to them from their armoury to resurrect the demand for the resignation of the hon. Prime Minisler is the report of the CAG. Sir, I do not stand here to defend ihe quality of ihe gun. The quality of the gun, the nature of this deal, has been discussed more than half a dozen limes fiom the floors of both Houses of Parliament. Il has conceded by the most been knowledgeable Members of the Opposition that this aun was selected and acquired as a result of the professional compe-

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tence of the highest order. This has been conceded on all the occasions whenever there was a debate by the knowledgeable Members of 1 he Opposition. So, I am not going to dilate upon the quality or ihe nature of the transaction so far as this gun is concerned. Le) me assume, Sir, fcr the purpose of argument thai ihis particular report has arrived at correct conclusions. What is the most important conclusion so far as the hon. Prime Minisler is concerned? The conclusion of ihis report is that the Prime Minisler did net give Ihe final approval t_0 the purchase of this gun is spite of the unqualified recommendation of the Negotiating Commitiee, as approved ^cby the Finance Minister, *it* is the case of the CAG report that the approval which was granted by the hon. Prime Minister was a conditional appro»ai. Mr Swamy has read and, in this conifxi, it it, for me again o draw he atfention of ihe House to the letter which was sent by ihe Chail man ofthe Negotating Commineeto ihe hon. Prime Minister which is al page 16. It was on 21st of March.

"It is now requested ihat permission may kindly be accorded lo sign the agreement with Bofors."

Permission of the Prime Minister is sought on 21st of March. Ac cording to this report, the Prime Minisler say*."I j c ihe ijTuval but my approval is conditional on two conditions." No. 1, "I am not satisfied with 1 he evaluation pre cedure which has been followed/" No. 2, 'As regards meihodology of evaluation, I woi.ld submit 1ha1 a del ailed paper setting cut ihe present criteria may be prepared in consultation with Ihe Department of Economic Affairs." So, according to the CAG report, what does the Prime Minister say? According to the CAG report, the Prime Minister does not give the final approval. He

[Sari Madan Bharia]

gives a conditional approval on the ground (1) that the mainsdology of evilation watch has been followed is late ive and 2) ne netablogy of eviluation saudi be realized and reconsidered. This is the conclasica of cases of the fields s he coaslis on of the CAG that leip to the cuegorical, mag ivand, approval of this whole remaining year by the Finance Minister and the reconnections mile by the Negoliting Connitee, tha a Prine Winister deslined to give the finil and unquilified approval and give only a conditing approval subject to cet in ordition baing fel ille -- ' put the was if fircan there by more conclusive evidoace of the list at an? no A nister, in no miller it any stage, influenced the deliberations of the Negoliting Connitee? Cin there be any nore condusive evilence of the flot that the Prine Mi üster, in ab niaber, wis interestel in the pircuise of one gin or the other? Tas report of he CAG is conclusive place of evidence that the Prime Minister had no interest whitspever, wistier the Bofors gun is purchased or whither the Freich gun is purchased. Tas Prime Minister at no stage whitsoever hal any concern with the nego it ions and the deliberations of the Negotiving Connttee. This is the conclu-sion which has been given in the CAG report. 1 do not need any -further conclusive evidence of the total innocence of the hor. Prime Minister so fir as this particular transaction is concorned. Alternatively, if the conclusion of the CAG report that the approval which was granted by the hon. Prime Minister was not an unqualified approval is a wrong conclusion, then this fact, by itself, is sufficient to damn this report. This means this particular report has misled and misconstrued the material on record in order to arrive at a par icular conclusion for the purpose of indicting the Negotialing Committee. Alternatively there can be only two possibilities. Either this report is right or this report is wrong. If this report is right, it is conclusive evidence of the in 1000nce of the hon. Pime Minister. If this report is wrong, then this is conclusive piece of evidence of the fact that the material on record has been nighted, misread and miscons rued in order to fit in with a puticular conclusion and that, by itself, dinns this report. And that b/ 1 self damns this report, because this was a very vital aspect of the wip'e ling -whether the approval granted by the hono mable Prine Minister was final or it was conditional. And I respectfully submit this brings me to the second alternvive; let us accept the second alternative, namely, that it has in licted the negotiating committee but this indicted the negotiating con ni tee by nisreading and misconstraining the material on record. Bit wait is more important in this regard is that this report picks up the argo inling committee for the purpose of indictment but completely blacks out the envire role, the entire approval and even the name of Mr. V.P. Singh, the Finance Minister, was was not only a party to the deliberations of the negotiating com nittee, but who gave unqualified concurrence to the recommendetions of the negotiating committee and to the conclusion of this particulur contract. This is the most amizing part of this report. I say how Mr. V.P. Singh was concerned wth it. Mr.V.P. Singh was the Finance Minister. Under Article 77 of the Constitution of India rules of business have been framed by the President and certain powers have been allocated to the Ministry of Finance. It is the Minister of Finance and the Ministry of Finance alone who can approve particular kinds of transactions. I have got

those rules called 'The Allocation

of Business Rules 1951'. And if

any of the matters covered under

the Ministry of Finance is involved in any transaction, it is the Minister of Finance and the Minister of Finance alone who is constitutionally comp stent to grant his approval. Even the Prime Minister cannot do it, because these rules are Constitutional rules framed under Article 77 of the Constitution of India by the Presedent of India. The rule says the Ministry of Finance has the exclusive pjwer and authority to deal with these matters...

I will mention only those matters which were concerned with this particular transaction. (1) Appro val f >r commercial brrowing abroad including terms and conditions there for : now, the report itself says that th? purchase of th^e gu is involved borrowing from .abroad. This con tract involved borrowings by India from abro.ad Why? Why? (2) Loa econonvc assistance Loans. credits and from foreign countries : ones agains, nnd ir this clause this contract was completley covered by the Rules of Business under which the exclu sive power to sanction this contract vested in the Minister of Finance. (3) Financial sanction ; now, this is a myter relating to all Ministries and offiees of the Governm-nt of India which are not covered by powers delegated or conferred by tne Rules or by any general or spe cial orders. There are no sucn general or special orders made this regard by which this power in of the Minister of Finance can be dele gated to any other Ministry or anv other authority. For financial san tions relating to all Ministries offices of the Government of and India under the Constitutional Rules of Business it wi-¹ the Minister of Finance alone who was competent and who had the authority and who had tne duty to finally sanction this contract for the purchase of Bofors guns. It is for this reasons that the matter was referred to him on the 13th March 1986 and it is on the 14th March ----- it has been recor ded-he gives the sanction and he

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that he agrees with the resays commendations of the Negotiating Committee and that he approves of this contract and the letter of intent being issued to. the Bofors gun manufacturers. This was his duty which he performed. He was solely and personally responsible for the conclusion of this contract. But what does this report do? This report picks up the Negotiating Committee and subjects it to-its total assault. But, so far as Mr. V.P. Singh is. concerned, ne is kept out of the firing range. I cast no aspersions on the CAG. But he owes an explanation Parliament, he owes to an explanation to the nation and he owes an explanation to the people of India as to why the name of Mr. V.P. Singh, why the role of Mr. V.P. Singh and why the approval granted by Mr. V.P. Singh have been completely wiped out and blacked out from the entire report. He is answerable to us.He may be a Constitutional authority. But his powers and duties are derived from the law made by Parliament and so, he is that way answ erable to Parliamtnt and is answerable to the nation and is answerable to the people of India and this answer he has to give. Not only that, Sir. He has completely blacked out the entire evidences of the Department Secretary, of Expenditure, Ministry of Finance, which was given before the JPC. And, Sir, what is that evidence? I will not read all that out because it has been read out by Mr. Swamy. He says that from time to time Mr. V.P. Singh was kept in constant touch with the deliberations Negotiating Committee. of the This is No. 1. No. 2, he never expressed any dissent either from the deliberations of the Negotiating Committee or from the recommendations of the Negotiating Committee. He gave his total, unequivocal and unqualified concurrence to the recommendations of the Negotiating Committee to whose deliberations he was total and complete party. But all this entire evidence has been completely blacked out from this report.

[Shri Madan Bhatia]

Is this not enough to damn thi? report? This particular fact is sufficient to vitiate this entire report as totally unworthy of any credit whatsoever.

Mr. V.P. Singh is kept in the back so that he would not face the onslaught which is unleashed against the members of the Negotiating Committee. What was the Nego-tiating Committee? The Negotiating Committee was not a Cemmittee of the Ministry of Defence. It was a Committee constituted by the Political Affairs Committee of the Cobinet in 1984 during the time of Mrs. Gandhi. Its members included the representatives of the Finance Ministry, the representatives of the Defence Ministry and the representatives of the Armed Forces. It was not a Committee of the Ministry of Defence. Let us be very clear about it. It was an independent Committee, constituted by the Political Affairs Committee of the Cabinet an that Negotiating Committee was constituted ---- -this is again important ----- for the pur pose of carrying on commercial negotiations with the manufactur ers of those guns which had been recommended by the Army Head The Negotiating Co quarters. mmittee was not the authority to choose a particular gun. It was the Army Headquarters which was competent to recommend a parti cular gun for purchase and the Army Headquarters first selected two guns, shortlisted two guns. The order of preference was given: First the French gun, second the Bofors gun. When the negotiations started—this is the evidence of the Chief of the Army Staff-that when they put the French gun at No. 1 and the Bofors gun at No. 2, it did not mean that the French gun alone was to be purchased. It meant that both these guns met the parameters of the Armed Forces, and it is for the Negotiating Committee or the Government of India to decide on the basis of which terms

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would by; better, whether to buy the French gun or the Bofors gum Both guns were acceptable to the Armed Forces. This whole evidence, this essential and vital fact, has been completely wiped cut from the entire report. And then what is vital istoday Mr. Salve drew attention to this-that later the otder of preference was changed. The Bofors gun was put at No. 1 and the French gun at No. 2. Detailed reasons were given in the course of testimony on oath by the Chief of Army Staff as to why the order was changed. The Negotiating Committee was not responsible for this. It was the Chief of Army Staff. And the C&AG's report questions the change in the order of preference, but without any material. Not only without any material but, Sir, by blacking out tbe entire testimony on oath of the Chief of Army Staff. In other words, the C&AG report, by blacking out the material evidence on record, by blacking out the testimony on oath of the Ctiicf of Army Staff concerned, who changed the order of preference, cast a cloud on the competence and patriotism of the Cnief of Army Staff, and behind his back, and without giving him an opportunity of explanation, whether he had retired or not.

In his letter Sir, to the Spe ake r, the C&AG has made a grievance : Since my conduct is being look ed into and is being criticized, all Ihe speeches which have been made or which are likely to be made-their copies should be sent to me in order to give me an opportunity to explain my conduct, to explain my conclusions. Fair enough. This is his sense of justice and fair play. But what happened to the sense of Justice and fair play? Was it fair? Was it just? Was it a fair play that the Chief of Army Staff's competence and patriotism is questioned, without going into the testimony which he have given, without giving him an opportunity of explanation? Was it fair? Was it just ? Was it a fair play that members of the Negotiating

Committee, who wsre offic3rs of highest integrity, wi tb unblemished record of long service under the Government of India, tbe most conscientious officers, against whom never one finger nas ever been raised throughout their long long cateer they should be condemned un-heared, and the evidence which they had given on oath before the JPC should be blacked out in order to indict the Negotiating Committee? This is what report has done.

Sir, I shall give only three or four examples. Sir, I have submitted and I repeat that this Report has been vitiated becau-e facts and materials have been misread, misconstrued, mutilated, in oder to fit in with foregonj conclusions, and all that material whicii would have knocked ha bottom out of the conclusions v/hich have bsea arrived at by this report has been blacked out. I will just give one or two examples.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Please be brief.

SHRI MADAN BHATIA : Yea, Sir. I shall be very brief. One paragraph on page 15 I shall just analyse. I will read this particular paragraph at page 15 :

"11-5-02 On 12th March, 1986, the Ministry concluded that the latest offer of Bofors was cheaper. The letter of intent in fevour of that firm v/as issued on 14th of March, 1986."

Now, this particular sentence suffers from two untruths and suffers from one vital suppression of facts. It says that on 12th March, 1986, tne Ministry concluded. The Ministry never concluded. It was the Negotiating Committee which concluded that the latest offer of Bofors was cheaper. Now, this again is an untrue statement that the latest offer of Bofors was cheaper. As a mitter of fact, ihere wore earlier offers. Before the latest offer, there was an earlier offer made by Bofors

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which was chjap;r by 53 crores of rupees. This sentence seems to suggest that it is only ihe latest offer which was cheaper. This is an untrue statemen. Thirdly, Sir, the most vital fact which has been suppressed in this report and in this paragraph particular the gigantic difference between the offer of the Befors gun and the offsr of the French gut. The latest off?r was oheapjr by 98 crores of rupees. This was th 5 tilting factor which made the Negotiating Committee decide in favour of the Bofors gun. Army had recommnded two guns. Array hid said : "You can go in for either of the two guns." The Negotiating Committee hid to decide in the light of the paramaters of the gu is which would be mor profitable to buy. Here the Negotiating Committee which carries on negotiations with first four firms and then with two firms and ultimately beats down the Bofors gun by 98 crores of rupees. Did it do anything wrong by making a recommJidation that on the basis of the latest offer W3 should now buy the Befors guns? I would go to the extent of saying that even if the ord ?r of pr eference liad not been changed by rhe Chief of Army Staff since both these guns wire acceptable to the Arih"d Forces and if the difference was 98 crores of rupees, th ; Negotiating Committee would have been failing in its duty if it had not opted for the Bofors gun. This is what the Negotiating Committee bis done. And Negotiating Commtttee is picked up the . indictment in this particular j for report.

Sir, I give just one more instance. This is para 11-3-5 at pages 14 and 15. It says ':

"The recommendations of the Negotiating Commute? in favour of Bofors was, therefore, on the basis of not evaluation against General Suff Qualitative Requirement of Matrix, but on the basis of

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Madan [Shri Bhatia] final recommendation of the Army made in February, Headquartes 1986." Now, this seems to suggest that so Ear as the Negotiating Cemmittee is concerned, surrendered its judgement in the selection of the gun to Army It completely ignores Headquarters. of reference of the the terms Negotiating Committee. The terms reference of the Negotiating Cemmittee settled by the Committee on Political Affairs of the Cabinet were that they have to negotiate for the purchase of the guns which are reccramended bγ the Armv They were not to Headquarters. make recommendations and make selections on rhe basis of technical evaluation . This report seems to suggest as if they surrendered heir individual judgement in the technical evaluation of the guns. This was not the job cf the Negotiating Committee. Then it says : "It came to the conclusion ihat the General Staff Qualitative Requirement or the matrix." I respectfully submit what this General Staff Qualitative Requirement is. The Army Headquarters had placed on record the orders issued as 4 P.M. far back 1961 and repeated in 1983 as that so far as the weapons which are to be purchased from foreign ccuntries are concerned, no such requirement is to be prepared. It is only in the case of weapons or armoury to be purchased from within the country that the Army Headquarters are required to prepare General Staff Qualitative requirement. He cemp-leteley blacks out, the Report cemp-letely blacks out the order cf 1961, repeated in 1983 and the explanation given by the Ministry of Defence on the basis of these orders that so far as the weapons to be purchased from the foreign countries concerned, are the Armv Headquarters were not required to any such particular prepare requirement. And yet this is used as a piece of evidence to indict tho Negotiating Cemm'tfee. It is very difficult to fathom the

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motives which were behind these findings. The Supreme Court says tttat it is impossible almost to fathom the motives which lead to a particular action. It is net for me to say what were the motives and what are the motives. But I am pointing cut the facts.

Lastly, Sir. I submil-Ibis is important-the Report says about the agents. The Report says that the only demand that was made was ihat Indian agents would not be employed. Now this Report multilates the statement of ihe Defence Minisler and the preceedings ofthe Negotiating Committee which read as a whole leave no manner of doubt that so far as ihe purchase of 'he se guns is concerned, all age ni s, whelher Indian or foreign, would not be entertained by the Government of India, lhai no middlemen whet her he is a foreigner or an Indian* would be allowed 10 hold ary negotiations with the Goverrmenl of India. More than ihat —and (his is ihe mosl disturbing aspect—ihe enlire statement of ihe mi ni si er of Defence which was made from ihe floors of both Houses of Parliament as far back as 1987 in regard to ihe talk which took place between Mr. Olofe Palme and Ihe hon. Prime Minister and ihe condition which was put forward by ihe hon. Prime Minister, has been totally bkeked out in making this observation. What was the statement which was made by the hon. Defence Minister? It was that ihe hon. Prime Minister of India met Mr. Olofe Palme and he made it clear to him that India would no brook any middlemen in ihe matter of negotiation for 'he purchase of these particular guns. Tf you give this categorical assurance that there shall be no middlemen- not only Indian middlemen ; there shall be no middlemen—only then we shall enter into negotiations for the purchase of the Bofors guns.* The Report does not say that "I disbelieve rhe statement of .he hon. Defence Minister", the Report doca

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not say that "I disbelieve the statement which was confined by the Minis)ei of Tn de of Sweden to the seme effect". H smply bUcks it out to suit the conclusion as if the demand was made 1 hai Indian agents would not be employed.

Sir. I will lake only three minutes. and that is to speak on law. I submit, Sir, that he is a Constitutional authority. His pt was and duties are eircums cribed by Article 149 of the Constitution of India. It says : "The Comptroller and Auditor Genera! shall exerc se such powers and perform such duties as may be conferred upon him by a 1?w made by Parlament." And the Parliament, for the first lime, made this law, and 1 hai is the Ccmp-troller and Audhor General (.Duties, Powers and Conditions of Su vice) Act, 1971. And Seci ion 13 is the Section wich circumscribes the powers and duties Comptroller and Audhor ofthe General. Section 13 says : It shall be the duty of the CAG to audit all expenditure from the Consolidated Fund of India and of each Stale and of each Union territory having a Legisltive Asembly and to ascertain whether tht n cues shown in the accounts as having been disbursed were legally available for and applicable in the services or purposes to which they havt been applied or charged and whether the expenditure conforms io ihe authority which governs it. There are only three things which he is required to see, whether a particular amount of money which had been sanctioned for a particular purpose or not, (2) whether that money has been used only for that purpose or •not and (3) whether thai money has been spent by the authority which is competent to spend it or not. There is no other function, there is no other duty, no other power which vests in the CAG. The Contitution says that law will govern his powers and duties and the law says these are ihe only powers and duties which

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you have. He has no power, no duty to sit in judgement over the judgement of the Army Headquarters, He had no power and no duly to sit in judgement ovei ihe deliberations of the negotiating committee. But this repon says that these functions, these powers and 1 hese duties have been arrogated io himself.

TPE VTCF-CF'AIFIVAN (SKRI *JACUh* LFSA1) : I le* tt conclude now.

SHRI MADAN BHATIA : I am just finishing. I would ji st like io read one paragraph. I will bejusi ending. Whai netbedu'ies? Now, this is ihe kw and this is a book which was wrintr by a former CAG and he says "ihe CAG, as the audit aulhcrity is designated in the Ctmmonwealth CoiMiies and Ihe USA, excm nes the annual accounts to satisfy himself ihat the Parliament grants have been applied to purposes authorises by Farliament have been spent according to law, rules and rep ulai ions and ihat expenditure has been kept within the appre priation t tul horded. He certifies ihe accounts as subject correct to whatever reservations he chooses to make in his annual report which is submitted to Parliament-He comments on any waste, inefficiency and nugatory expenditure, on important important occurrences which are topical, on imporiant matters of accounting and financial principles which are in dispute, transactions where heavy losses have occurred or might occur and expenditure on new services not contemplated or estimated and on departures from settled practices and procedures. That is all.*The mantle of military expert has been donned in order to condemn or indict the judgement and even the competence and patriot-

*Expunged as ordered by the Chair.

[Shri Madan Bhatia]

ism of the Chief of the Army Staff. The highest military institutions of the country have been brought into disrepute by this report. The highest officials of the Government of India, who were so conscientious, so puriotic, with unblemished integrity, their reputation has been dragged into a mud and the opposition is irving to defend this report without arguments, without debate. Why? The report keeps Mr. V.P. Singh out of the firing range and they want to keep him out of the firing range* and they do not want to face it and they talk in terms of Parliamentary democracy. I respectfully submit, Sir, they say, we should go to the people and I repeat what I said yesterday, we shall go to the people, we are going to the people. We are going to strip thera naked. We are going to strip thera naked before the people. We are going to expose their political hypoerisy and bankruptcy to the people of India. We will throw them by the way-side and history will march on and we shall march with history But history will have the last laugh against them with a sneering smile. Thank you.

SHRI GHULAM RASOOL MAT-TO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, in connection with the discussions on tha CAG report on Bofors, two points have emerged. Firstly, it is paradoxical that the authority whom the opposition wants to put in the dock, namely, the Central Government is prepared to discuss the CAG report but the opposition does npt want to discuss it. The question arises, when hon. Jaswant Singh quoted chapter and verse to sir that the CAG report cannot be discussed, he forgot that he belongs to the BJP and the leadership of the BJP including Shri Atal Bihari Vajpayee, Shri L. K. Advani had moved earlier a motion which stands in the List of Business as well, and I quote from the motion: "to raise a discus-

•Expunged as ordered by the chair.

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sion on paragraphs 11 and 12 of tha Report of the Comptroller and Auditor General of India for the year ended 31st March, 1988 (No 2 of 1989)-Union Government-Defence Services (Army and Ordnance Factories), laid on the Table of the Rajya Sagha oa July 19, 1989."

Three things have emerged in the last two days Mr. AtalBthari Vajpayee went to the press and said that the notice for discussion was given by his parliamentary office in a routine manner, and this is what he said: "Notice for the motion was moved in a routine way by my parliamentary office."

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Without his signature?

SHRI GHULAM RASOOL MATTO: The point at issue is that notice has got to be signed by the particular person. Here, not only Mr. Atal Bihari Vajpayee has signed it but many of his colleagues, including Shri Lal K. Advani, Pramod Mahajan, Shanker Sinh Vaghela and Kailash Pati Mishra have signed that notice. If he says it was sent by their parliamentary office in a routine way it is travesty of facts. Hon. Jaswant Singh gave another dimension to this and he stated: 'When we asked for the motion to be discussed, we had in view that the Government will comoforth with action taken report on. the CAG report as well as other things. Now, the wording of the motion is very clear. It is "to raise atscussion on paragraphs 11 and 12 of the Report of the CAG for the year ended the 31st March 1988 Ths motion has been presented by Shri Atal Bihari Vajpayee, and Shri Lal K. Advani and there is absolutely, no mention that they want to discuss action plan of the Government and action taken by the Government. So, his stand is directly in conflict with the stand of his party bosses who want the report to be discussed. This • reminds me of the Persian phrase-• which means, "What do I say and"

what does my musical instrument say? Mr. Jaswant Singh does not want to discuss the Report but Mr. Vajpayee wants to discuss it, and who is correct is for them to know.

The second point is that under article 151 of tha Constitution, tits report shall be placed by tas Comptroller and Auditor General before both Houses of Parliamtnt, and the report has to be presented before Parliament not for a formality or for the purpose of ornamentation. The purpose of presenting the report before Parliament is that the Members must be given an opportunity to discuss it. If the Parliamant for the purpose of convenience entrusts his job to one of hisCommittees-in this case, the Public Accounts Committeeit does not mean that Parliammt forfeits its right to discuss it. Obviously, the report is the property of the H ouse andtit can dispose it of in the manner it* chooses. The Constitutional right of Parliament canuot be taken away by quoting the view of Ka and Shakdher that the report stands automatically referred to the Public Accounts Committee. Let us be clear about our own rights. Parliament has the inherent powar to discuss the report as it is the property of th: House. Nobody can snatch away that from it.

Ordinarily, the reports of C&A G. may not be discussed. But when a situation arises where the authorty purportedly indicted in the report is none else than the Central Government or the Prime Minister,, what is the remedy for clearing the atmosphere The only way is to discuss it. Both sides would put forth their viewpoints and the counlry could judge from the same what is the actual position. It is indeed paradoxical that in the present case the Government is prepared to di scus.s i t but the Opposition does not want to discuss it.

Sir, I have tried to do deep into the matter and I find that there is a

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valid reason ior the Opposition not willing to discuss it. The role of tha Com-troller and Auditor-General that he looks into the evalation and financial clearance aspect. In this case. I find that ihe case was put uo before the then Finance Minister for clearance from the financial angle. It was presented to him on the 12th March, 1986. He signed it on the 13th March, 1986 and it was on the 14th March, 1986, one day after tha;, that the Prime Minister, in his capacity as the Raksha Mantri, signed it after the Finance Minister hadcleared it. Obviously, if there were any socalled irregularities from the financial angle the responsibility falls squarely on the Finance Minister. Who was the Finance Minister who signed this paper on the 13th March, 1986? tt was Mr. V. P. Singh. That is why th? Opposition doss not want to discus 3 the report because the conduct of Mr. V. P. Singh as the then Finanet Minister would have been subject to scrutiny. This is one aspact I wanted to bring to your notice.

The second most important aspect is, the Opposition gave notice for a discussion of the report. But out of this whole lot consisting of about 28 pages, they chose only two paragraphs. These two paragra-phas pertain to Bofors. Sir, I have gone through the whole report. I have gone through the other paragraphs also. I find that they are more ominous. We need to discuss these paragraphs threadbare. There are many grave charges in the other paragraphs like excess over voted grants-they have no control over expenditure— defective budgeting, surrender of funds, persistent savings, expenditure on new services,^ wasteful expanditure, delay in modernisation and so on. They run into crores of rupees. The Opposition not ready to take is into consideration these things and discuss them. My request to you is that we should ponder over, this, why these two paragraphs have been singled out.

[Shri Ghulam Rasool Matto]

I have another report, the report of the C&A.G. on Union Go-vernment (Civil). It refers to many shortcomings by various Ministries like the Ministry of Industry, Mi-nistry of Urban Development...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): About different States also.

SHRI GHULAM RASOOL Ministry of Commerce MATTO: etc. If we go into all these things, we find what is the object and philosophy behind the reports of the C&A.G. The philosophy, Mr. Vice-Chairman, is that the CAG's report should be discussed by a subcommittee or Parliament itself. Of Parliament is the sole course. This is my point: If authority. there are any lacunae, they should be seen and remedial action taken so that in future no such thing takes place. Has the Opposition or any of the Members suggested as to what steps should be taken? Sir, you have been in the audit line, and if they . had come and honestly wanted to discuss it, I can safely say, who knows something as a man about company law and all that, that just like those half-margin it is notes made by the auditors putting before the companies and What is the purpose? others The purpose is that the auditors take these things into consideration and point out that this or that has not been done. What is the object, The object is for future action, that remedial action should be taken. If they had discussed this report in that spirit, as Mr. Salve came out as an auditor, I would also have come out saying, yes, there are certain lacunae. For instance, GSQR has not been made. In future GSQR should be made and revalution should be there. Such constructive suggestions should be made. But if make political capital out of it, then you are not

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serving me purpose oi uiscussmg the CAG's report and you are not doing any service to the nation.

Sir, my only point is while discussing these reports, one has to take a positive attitude. After all, there are persons in the Defence Ministry, there are persons in the other Ministries of the Government of India. They are human beings. They do commit mistakes, they can commit lapses, but the lapses that they commit, if they are brought before, Parliament or are brought to the notice of Pailia-ment, the underlying idea is that in future no such defects should be there and no such mistakes are made. If that is not the result of this exercise, then there is no use of this CAG's report. One has to take a positive view from this angle If there is a lapse on the part of the ruling party and the Opposition at that prticular time points out an accusing finger at them, tomorrow somebody else may be in power and the Opposition then will do the same thing. But this is not the object of the CAG's report. The CAG's reports are for positive thinking, positive introspection and for taking into consideration the positive aspects of it so that we do not commit the same mistakes again.

Sir, coming to the CAG's report, the Constitution has given him a preeminent position. Dr. Ambedkar had otice observed that he is one of the most important officers of the Constitution. But the point is while I am happy that you are in the Chair at the moment, Sir, because you are an auditor yourself— it is not that one should view these reports from a critical point of view but one has to view them disapas-sionately. When one views them dispassionately, one comes to the conclusion that the C.A.G. has definitely exceeded his limits in one or two aspects. This is a fact. I have also a small company and

I get my accounts audited Tbe auditor does not question my policy decision but he cnly says whether under that policy decision certain irregularities may not have been committeed. The auditor doesn't go into the technical aspects— whether tbe machinery I have purchased for my miU was proper or not. It has to be seen whether after the policy decision with regard to the technical aspects was taken, those parameters have been followed or not.

THE VICE-CH/JF.y AN (SHRI J/GE5H EESAI): Ycu have put t vi ry et j JI et y.

SERI CELI/M RASCOL y/TIO: 1 hf\e the grea lest re-. gard fcr the effice of Comptroller and Auditcr-Ginreral of India but I have cnly to ask bm whether, within the parameters, he has or bas not exceeded hisImhalkns with regard to the policy decisions and with regard to technical tvalualicn. If he has passed those parameters, then, of course, this is to be understood.

The second point that I would make in this connection is that Defence are always purchases secret Woe be to that day, purchases. when we made our society open. that we can even discuss the details of defence procurements in the open so that our enemy knows before we purchase what we have purchased and what they should purchase to correct that system. I think the Government should come out with an amendment in the relevant laws that all defence purchases shall remain secret whatever the situation. This is very important from my point of view because if we allow this thing "<o happen and if we allow that miltary secrets are known to the enemy before they are known to the public, then how do we defend our country and how our defence is to be taken into consideration? I view this from this angle. I feel the report of the Comptroller and

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Auditor General lacks in two things. I can understand that he has pointed cut to ceriain e'efi-ciences made. I welcome that. Eut def nitely where he tie passes his limits and jurisdiction, we have to point cut to him and we lave to tell him tbat it is not coriect.

Lastly I would surest to the Governmern thai in fuline. cf ecune, when the Comptroller and /editor General makes cut a report-this in Ihe case of companies at least'- and sends it on the to the Defence vinistry or to any ether Ministry about whem we may lie discussing, the replies to Ihe pcinls raised ty Audit i.e. the final report, shoula also be appended Io Ihe report, ty hen it is finally placed tefcre the EJcuses, both sides-the auditor's note as well as the final reply of the concerned yinistryshould also before the Farliament fcr ju'ffm^nt or whatever is to be dene. This is very mportant because right row if the Auditor has asked the yig nistry of Defence fcr clarification and when the final report has not passed en the reaction of the concerned y'nistry aswell, it is not known. What is the final position. The people or even the FAC would not know to what extent ihe position has been clarified or rectified, So, it will be a one-sided report and will be use in future also for political purposes. With this I conclude. f h

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SHRI ANAND SHARyA (Himachal Piadesh) : It is indeed unfortunate that for the sixth or seventh time during the course of the last two years this House has been discussing a matter which falls entirely in the domain or within the parameters of the *f* nation's defence. It is a very sensitive matter. It is a matter which should have been entirely left to the Indian Army and to the Defence Ministry to deal with, but it has been publicised for political reasons. The defence secrets of this nation during the course of this period have been

[Shri Anand Sharma]

discussed in the streets of the country and through the newspapers. Nothing is saccostact and nothing is secret. There are no secrets which are kept and they cannot be kept because of an irresponsible opposition, which is trying to derive political mileage by raising the bogey of corruption in defence deals particularly in the contract for the purchase of Bofors gans. Sir, when you have such poople raking up these controversies, the enemies of this country do not require to invest infoisting their spies to fini out our defence secrets because this job has been beautifully done by our own people. They will know, how many gans we have, what is their range, how many we will produce under licence in a year, which regiment will have how many gaas. In today's time the satellites are there and the movaments of the Army of the various units or regiments are noticed through satellites. The enemy comes to know of the movement of a particular regiment, what am nunition they have or arm 1ments they have, Today, we find ourselves in a situation where even we know or everybody in this country who has read the report or other knows which particular details regiment and which armoured corps have how many Bofors guas. I view this as a most sensitive and dingerous thing.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : That is very correct.

SHRI ANAND SHARMA : For the last two years we have witnessed a very sorry state of affairs where lies and invectives were hurted in a casual manuar, allegations have been flung in both Houses of Parliament. Parliament has been used by an Opposition not to serve the people but to serve their narrow. political ends. Sir, what has been at stake is the image of the country the image of India as a strong developing country, the image of its political leadership, the image of its

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military leadership, the credibility, the integrity of the Generals of the Indian Army, of our senior civil servants. With one sweep of brush that the opposition has repeatedly painted everybody black in this country and have assigned to themselves the role of puritans or the moral guardians of the society. I will go into their personal characteristics later but the events of the last few days, clearly show and have confirmed my earlier belief and apprehensions, that the Opposition never wanted to ascertain what actually the truth was. Right from the word go, in April, 1987 till this date they have been more interested in keeping this controversy alive, in keeping this issue alive. In fact, they were quite demoralised a few weeks ago because they had nothing in common, they had no factor or ground which could unite them because they are a motely group of quarrelling individuals bereft of any direction or leadership, devoid of any ideology or direction. These ware the people who were demoralised. The CAG report has provided a short spurt of oxygen to a patient lying in a state of coma. They have suddenly become alive and they have been clutching at it like a drowning man clutching a straw. This is their only political agenda, their Gita, their Koran, their Bible and they do not want to lose it, Their behaviour during the last two years confirms this. If we go by the sequence of events, they were the ones who demanded the constitution of the JPC. The Governmen agreed. By joining the JPC, they themselves could have gone through the contract and all the document which were there but they stayed away. The second opportunit was when the CAG report came That report was to go to the PAC It could have been discussed there But before that, our friends in th Opposition had resigned from th PAC and today, I charge, Sir, with all responsibility and seriousness that their resignations from th PAC were not on the controvers

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of the appointment of the Chairman but they were aware of the contents of the CAG report. They never wanted to face that report. They never wanted to be a party to any discussion because this was their political agenda for the next election and the last resort was to discuss it in this House or in Parliament. And what they have done? They have set a very dangerous precedent. Instead of agreeing for a discussion, they used both the Houses of Parliament again to pursue their evil designs. demanded instead They the resignation of the Prime Minister, the resignation of the Government.

The Opposition does have a right to oppose the Government, to criticise the Government, to disagree with the Government's approach and policies and in a democracy, they also have a right to demand the resignation too. But for the minority to say that we will not discuss the report, we will not allow the House to function till our demand for the resignation of the Prime Minister is acceded to has set a very dangerous, precedent. It is a direct attack on the concept of majority in Parliamentary democracy. It is a serious blow which they have delivered to the institution of Indian Parliament. Sir, they have chosen to resign in Lok Sabha and according to them, they are carrying this issue to the people.

{The Vice-Chairman (Shri Mirza Irshadbaig) in the Chair]

It is distressing to see this pathetic plight of the Indian Opposition whicii in fact has been reduced to a state where it has no other issue, uo other programme of action but a campaign of vilification, slander and ties to sustain itselfas an opposition till the d ite of election. Nothing could be more pathetic than this state of the Indian Opposition and by mearly cutting their finger, they have claimed that they are martyrs by resigning from one House. The

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j leaders of those very partiesjwhich took a decision asking their Members to resign in order to sensationalise, to dramatise this entire controveisy, have themselves remained Members of this House It is for the pec ple to see what their conduct has been All these people while stialling the proceedings of Parliament, while walkiing out, while boycotting it have been signing the attendance register outside. This is a very petty thing to say but during the last 28 months, they have regularly been doing this despite all their beyectts, they have been cla iming the deaily allowance for participating in the House. This is their character. Their contention has been that this House or Parliament has no right to discuss thee CAG report. Yesterday and the other day, while raising points of order, the Members of the Opposition said that, the offices of the CAG is a constitutional one sacrosanct and no discussion can be held their unfc unded apprehensions werdthat the mement ycu discuss it, some disrespuci would be th're, the credibility of the CAG's effice would be affected and anciher censtitutional institution wc uld be

attacked and demolished Hew far-fetched these remruks or those apprehensions are? It is a vety peculiar situation and a veiy r'diculous argument. We as Parliament, are the representatives of the pec ple and as per the Constitution, it is the people who are sovereign. So this Parliament has every ri^{ht} to discuss any report which is submitted to it. Tilere are areas where Constitution mentions that Parliament will not discuss a particular thing. But there is nothing in the Constitution of Indir, which precludes a discussion on CAG in the Parliament, which fort as the Parliament* to discuss this report. The CAG derives his ruthority from the - Constitution. But ttie Act is framed by this Parliament which specifies his nature of work and duties. When a Committee of this Parliament can discuss the report, it is ridiculous

[Shri Anand Shirma]

to jay ta ie ra ; Parliam > it as a whole canot discuss it. Tai contantioa tau it wil caicamnu to an accack o i ra ; p jrsoa of ti; CAG is u ijj5ti-fhblj. I do not kiow from whsre thjy got it. I hav J ev;ry r;spjct far cas psrsov of h; CAG. I mil no disrsspjst whatsosvjr. Bu , Sir, doss chit respsct main that *m*; igat to disigres has bssa taksn a any ? This P irliam J it "should hav 3 asYsrcsd ies rigat co discuss tha r spirt aii I am vary happy ihat wa

have assarted tin right of Indian Prliarant. WJ miy acsspt it, wa m ty r jj set it, that is a different matter.

WJ ars a secular nation. We hav j vrious religioasin this country. Ali WJ are aware of paopla wao hiv) faith il ch>ir religion but who dnigrja w:th Sankaracharyas or Im'.ms. Can you condem i them? Psapls havs dona it from timis immanrial. Aid hsr3, this rep art is rn > r3 sacrosanct th in that. Whan WJ talk of th J institutions, I would liks to remind my colleagues hire that the Opposition has triad to covir th sir dssigis, shield thiir desig is, by b-ii?ii» up tas issua of Constitutional offias. But nave thay forgotten that at tha sam J tim J they have attacked tha psrson of tae Plu J M'nister in tha most malicious mni3r? Is tha Prims Minister of Iilia not an institurion? Is it a sm Ular institution? You can try to djmi'ish the most vital institution o tha Indian djmacracy and Shad crocodila tears about the Constitution and the santity of tha CAG'S offi J J. Nothing could ba mare absurd than this attitude of the Indian Oppostitio

Sir, my esteemed colleagues bafore ma have dealt in detail the reports *It starts with complains that ca J records have not bjan made available cooparation was not there, etc. But if you go on reading the CAG's report, you find that every-

• Boaijai isord::ei by tha CWr.

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thing was made available, at every stags the Ministry of Dafence went out of tts way to answ sr thaa queries, to give them information. And while writing, It has been conven-ie.uly forgotten that tha sam a institution had not agread to- th;y have n>var agreed to—assist ihe Joint Parliametary Commitee which had gone into tha datails of this contract—both th J procjdural and ta J filancial asp;cts. Sir, tf this contract is consid ;red to ba fii.wjd by th; CAG on filancial considera-tiois on; can say, w;ll, it is within thirgambit, it is ihair domain, they ar a working vary much within their param iters. Mr. Bhatia and Mr Salv; havs referred to the nature of tha audit to ba uadartakan by tha CAG as par tha provisions of section 13 of th a CAG Act and which is fram ad under Article 149 of the Cons' itudon. This is a puraly an audi ing job But, hare, let us look at th; objscdons. Tha first is that no GSQR— Gsneral IjStaff Qualitative R;port—was prepared nor a matrix was prepared. The second one is that th; fi aid f rials which were there and the retrials ware not proparly evaluated, that the DRDO had reservations about the data generated through the trials. The third, thay talked of the authenticity of the tests which ware conducted. And lastly, about the ranking of Sofma above Bofors by the Indian Army on six different occasions bafore that order of preference was reversed in Fsbruary/March 1986. Let us deal with them one by one. But before I coma to that, let rne say with humility without meaning any disrespec, that none of these factors fall within the domain of audit. In fact, those who have written this report, have transgressed the limits ; from the field of audit they have jumped into the field of defence and certainly excaeded the brief or the task which is assigned to CAG as par the Constitution and tt. ^i Act. It has been made clear that *the* General Qualitative Requirement Staff normally is to work out the specifications of the

>weapons system which are to indigenously developed. be Now this is very important. I am surprised by the naivety, you work out tn3 specifications of a weapons system wnm you develop it in your own country. If it was not clarified earlier, ar least in 1961 it was made clear that it is not applicable to the weapons system; which are to be s dected for purposes of import bacause the weapons system's you import cannot bj tailor-made as per your GSQR. These weapons systems are already developed. They Have tlieir plus and m nas points, they have ttteir drawbacks, they have their benefits and you select th:m as per your requirements, and p • >fe.-ences. Secondly, the question about evalu ating the data generated or the field trialswhether the necessary number of rounds were fired or IK fi ei. It is absolutely ab-surJ .lt is imoortant wh ei you are developing a weapons system. As a lay man I feel it is not at all imoortant when you import a weapons system whose efficacy is established, whose range is established, whose capacity is clear, because whensoever a weapons system is developed, it is not an unknown event; that event is known all over the world Various countries, arms manufac turers, keep a regular watch on the situation; defence iournals. and weeklies, inform the world about the development of a weapons So you don't have system. to convince yourself about something which is already clear, which is already established. Lastly, if we have to of preference. go through the order we have to be clear that it was in 1982 that four weapons systems were It is true that the first shortlisted. weapons system was Sofma in the orderof preference, then Bofors, then the Britisn gun, and lastly the Austrian GC45 And it is also true that it remained as such till February, 1986. But why this has been raked up again after the JPC had gone into the details, I fail to unt erstant After the Chief of the Indian Army had

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explained, tre D efence Ministry had explained. D ; pite all that, a very mischievous mention is there. This change of the ord er is not something major from the point of view of audit. If anybody is trying to su ggest that tilere was a major differ ence between the No. 1 and No. 2 systems, he is absolutely incorrect because the Deputy Chief of the Army Staff and the Director of Equipment have said -I do not want to quote from the JPC R eportthat both the systems were equally good. There was a developmentthe Pathri td er radar developed by the U tited States, which Pakistan had come to acquire. Now what I have found out from friends and who are ' in others the Army is that it was a dangerous development for India because thai radar is extremely sophisticated one and it can immediately pinpoint the origin of the fire and, in fact, ensure counter-fire within a span of ten seconds. Th's is what Gen. Sundarii has said when he explained the selection process for the gun. I would like to quote h'm very briefly, the statement he made on oath. This is on page 67 of the JPC Report:

"In the light of some of these changed circumstances, I re-evaluated the *inter-se* placement and decided that the Bofors gun in th ese conditions had an edge over the French guns though fundamentally both guns were acceptable for the Army. This was the sequence and I would like to repeat under oath what I toid the hon. Members when I briefed them in the Army Headquarters some months back."

Sir, if we are to go by the contentions of the Opposition, are we going to condemn a distinguished General of the Indian Army who has served this nation with distinction for thirty years and who led the Indian Army from strength to strength duting his steward snip? Does it not mean that we are attacking the very integrity of the former Chief of the Army Staff? May I ask, was

[Shri Anand Sharma]

Gen. Sundarii more aware of the dangers, of the changed security environment or those sitting be hind desks whose job is not meant to interfere with the areas of defence ? Can tney come forward and explain it? Now we are even asked not to discuss it? Can this Parliament remain quiet or a silent spectator when reputations are torn part, when men of repute, are pulled down by such insinuations, who are not heie to defend themselves, our men in uniforms ana our senior civil servants who are responsible for this contract? Yesterday, Mr. Jaswant Singh was saying something and ihat in fact, compei me to quote Jaswantji. There was a TV inter-view last year and in that he said and I quote him :

"The quality of gun and the piofessionl competence shculd never be questioned".

This is what he has said. First of all, the Opposition pet ple should have agreement tmongst themselves. Or if this-is what ihey have said and maintained so far, then what are the motives? It requites no further explanation. The motives are only mean, cheap gimmicks, and it is in pursuance of their quest for power.

Sir, the financial aspect of this deal has been dealt with in detail. But one thing is very clear and it is that we have a system of selection, of identification of the weapons system, of shortlisting, of submission of the proposals by the Army Headquarters or the Ministry of Defence to the CCPA. And lastly, the constitution of the Price Negotiating Committee which negotiates, the terms and then after satisfying it-self, issue⁰ the letter of intent. In this case, on the day on wliich the Letter of Intent was issued as has been referred to earlier, Bofors was Rs. 98 croi es less than the quoted price, of Sofma. Ninety-eight crores.

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And in addition to that, it had the added advantage of lesser number of operating crew. It had technical ad vantage which Gen. Sunderji had explained, that is, the best fire capa-bility and shoot and scoot. Tech-nically it was all right. In ihe changed security environment it was preferred mere by the Indian Army. Its price was less. What was wrong with it? And if y-u quantify the money which you save because of the lesser crew, even if ycu take 400 guns, Sir, it is thirty-six crores. By quantifying far 1400 guns, it would be Rs. 125 crores. So Bofors on the day when the Letter of Intent was issued, was Rs. 130 crores less in price compared to Sofma. Sir, in addition to ihat, they were persuaded to give 10 guns free ef cost. That means, ten crores more, Rs. 140 crores. Now those who are criticising, what are ihejF trying to suggest? It is true ihat Sofma reduced prices to rock bottom, to floor level by Rs. 100 crores. But when did they reduce the price? Only after the Loiter of Intent was issued. And any firm which reduces prices to floor level is not considered to be sincere abe ui it. Lfct us say that they were uncire, that this was a very good off ir, the best eff *, from Sofmawas higher than ihat of Befors. I am sure, Sir, that somewhere in this entire controveisy there are other hidden hands, the hand> of other arms dealer who have lost the contract, who were k < on to bag the contract. These people say that all mischief and corruption has b ;en there in this particular case. I would have loved to ask them ihat if the contract had been awarded to Sofma these people would have b xsn the first to jump, and if as per them there were agents only here, and nowhere in Sofma, then how come that the price here was mu<h less than their price ? The facts are crystal clear. It is a deliberate mischief and the other forces invoK

ved never wanted India to acquire the weapon system. Unlike Pakistan, where the then President of Pakistan eould pick up the telephone and ring up Washington and say : I require so many "guns. Hare your • own Array was begging for this weapon -system for eight long years. It took this nation eight yjaris to provide the Indian Army what it needed. And once it was given by the Government, there has been this unseemly controversy about defence secrets. This is shocking.

We talk of the Price Negotiating Committee. It generated keen contest. Is there any doubt about it? A keen competition was there. Otherwise how do you explain that in 1944 when the paper was submitted to the CCPA the price was Rs. 1600 crores? And in two years after that we all know the currency luctuations. All the records are there. Prices normally go up. Tlie Rs. 1620 crores approved by tlie CCPA should have becom? Rs. 1800 crores in 1986. I am saying this with all responsibility. Here it was brought down to Rs. 1427 crores. Sir, this is what I want to" say. Was it not the duty of the C&AG at least to appreciate and acknowledge this, to .commend the P.N.C. for having generated the

competition which Saved 200 5.00 P.M. crores of rupees between the approved prices of 1984

and the 1986 prices. To charge the Government of any insincerity of any involvement, is the most mischievous and mean act, the Price Negotiating Committee was constituted of whom? The Finance Secretary, the Defence Secretary, the Expenditure Secre'ary, the Financial Adviser to the Defence Ministry and the Deputy Chief of Army Staff. Are we to presume that all these people were dishonest and all of them were insincere? Their recommendations were flrst approved formally by the Finance Secretary, later on by the Minister of State of Expenditure and ultimately by the then Minister of Finance, Shri Vishwanath Pratap Singh. This is where the story starts. Why was the opposition not prepared to

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join the JPC? Why is the opposition not prepared to discuss it here? It is because Shri Vishwanath Pratap Singh is their only leader whom they have projected and who is our discard. It is ironical that our discards and our droppings are accepted by them. They lap them up. They never wanted V.P. Singh to be exposed. Salveji and Mr. Bhatia have quoted the then Expenditure Secretary, Mr. Ganapati. It is there at pages 84, 85 and 100. He has said that not even once did he disagree. Not even once. No objections. He approved." This contract bas his personal seal of approval. Here you have to analyse his character. For one year he remains quiet, i.e. between March 1986 and March 1987. It is only in April, 1987, that suddenly he makes an about-turn and says that there is something wrong with the deal. After his expulsion from the Congress. For one year he never said anything. Sir, his conduct has to be condemned. He has made repeated claims that he is in possession of proof. He has maligned the person of the Primes Minister in a most malicious and mischievous manner. But Whenever the opposition or their leaders have oeen requested by the Government to give evidence, they Ι have run away. distinctly remember that, in this House in April, 1987, the leader of the nation, Primé Minister Rajiv Gandhi, appealed to the opposition that if they had any information, they might give it to the Government. He said : "I am not requesting you to give me the proof. You give us the information and we will get the proof." Nobody came forward till t bis date. This Mr. Vishwanath Pratap Singh himself, on two occasions, had said that he was in possession of the details. Last year, after his much publicised election to the Lok Sabha, he had said that he had proof and he floated a fictitious Swiss bank Account No. He addressed a press conference. Imagine

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[Shri Anand Sharma] the dangerous aspect of that. He *aid would quit politics if that that he was not true. He is ha making such 'statements. He is habitual of That is what he said when he resigned as Defence Minister and when he was expelled. He had said at that time : "Mr. Rajiv Gandhi is my leader. And if I die, I will be carried to the cremation ground wrapped in tri-colour." But where is he now and where is the tricolour? That is for everybody to see. He was challenged by the Congress to prove his charge. He ran away. I was present in the Raya Sabha gallery when the Lok Sabha was discussing last year. He was challenged on the floor of that House to repeat the same charge and the same bank account He ran away from the number. House. This is the character of this man who utters lies. He is habitual of hurling invectives, carrying out slanderous campaigns against others and then running away from reality. Now he has made the opposition so wise that all of them have become bhagoras. They have all run away along with him. Rather than standing and facing the truth, they And they say that have run away. they are great martyrs. Given this character and conduct, Sir, of Mr. V.P. Singh, thank God, was the Defence Minister for a very short Otherwise, he would have time even...

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra) (He has developed the philosophy of running away.

SHRI ANAND SHARMA God forbid, if such people are in charge and this country is attacked, his natural reaction would be to run away. Sir, this is the character of their leader, a trecherous man who was given, undue position within our Government, who has backstabbed his own leader, a a person who does not have the

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com age to own his own actions, or to accept responsibility for what he has done. And he is actively trying to mislead the nation. Sir, the opposition which is trying to sermonise us, is posing itself as guardians of political morality, and democratic values. It comprises of whom? I have named one. They have others—Mr. NT. Rama Rao indicted by the courts of law. He is jhe convenor the Chairman of the National Front. And he says that everybody should resign, and they all follow. Very interesting? And what is his character, Sir?

SHRI VITHALRAO MA-DHAVRAO JADHAV : Just a minute, Mr. Anand Sharma. Today only the news has appeared in all papers that the son-in-law of Mr. Rama Rao has kidnapped a two years baby. So, they have got the history of kidnapping small babies.

SHRI ANAND SHARMA i Sir, this gentleman is a maverick. He has in his head that he should be the Prime Minister. Leave aside his corruption, I am talking of his behaviour. He was toid by some astrologer that 'if you marry 16 year old girl, you will become a big leader.' His wife had died. May be a formal marriage, he did it. He lives in a kutia which is air-conditioned. At the stroke of midnight, he is dressed as a woman as Ardhanareeshwar and **Are they the people who will give direction to India and political leadership . Sir, there is Mr. Devi Lal, the less said about him the better. As Mr. Subramanian Swamy said if anybody can sermonise on family rule, then it is Devi Lal. If anybody has to come to Parliament, then t has to be a nephew or a niece. If the President of the Party is to be made. in his own province, it has to be one of his sons. If a most important Minister has to be there, it

**Expunged asorderded by the Chair.

hastobeoneof his sons. And he is so clever and mani pula.ive that both the ruling and the dissident groups are also within the family so that not even a di ssident leader can emerge. Tbat also he distributes to the family. It is an open loot there. Mr. V. P. Singh, who has raked up these issus of values and morality has in his party Mr. V.C. Shukla as the President in Madhva Pradesh. Mr. Chimanbhai Patel against whom all the agitation in your home State was there, Sir, is the President in Gujarat. In my own State, who is the Chairman of the Campaign Committee-Mr. Ram Lal, the protector of the timber mafia, the person who trampled the Constritution, as per the Opposition. These are the people who are trying to give a certificate of honesty to Mr. Rajiv Gandhi who is the inheritor of the great legacy of the Congress and the great legacy of the Nehrus, a person who enjoys the confidence of the people of this country, a person who has served this country in the most difficult circumstances ably and sincerely, a leader who has been attacked. Sir, I feel very sad. But I must say that Rajiv Gandhi never came to us or to the people that you make me the Prime Minister. There was the tragedy, the assassination of Indiraji. And he wss still in Bengal when we elected hi m as the leader of this nation- And he rose above his personal grief. He gave a direction to this country. And this is the character of the Opposition on the other side. Sir, posterity will jndge the actions of the opposition and the actions of the ruling party. As it is aid in Hindi, there is an old saying, sts £ TR H\$1 %ft Ultimately, the trutth will be vindicated. I am sure, Sir, these idividuals in the opposition will stand con-demded in the eyes of the poserity and by history. Tthank you, Sir.

SHRI A.G. KULKARNI (Maharashtra) : Sir, let me at the outset congratualte you because today is the first time

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you have become Vice-Chairman* I also thank my young friend, Mr* Anand Shatma for giving ras some time at least.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): No, no, you can nave your own time.

SHRI A. G. KULKARNI : Mr. Vice-Chairman, Sir, I cannot make any startling revelations because I think many revelations have been made in the House from morning up to now, 5 o'clock or 5-15 p.m. when I am speaking. Mr. Vice-Chairman, Sir, I am taking an altogether different line. (Interruptions).

Mr. Vice-Cnairman Sir, at the outset, as I have stated during my whatever tenure in the Rajya Sabha, I have tried to uphold the conventions and the rules of the House. I was sorry with what I saw on the first day, on the 18th. Dr. Ratnakar Pandev and we were very much disturbed because there was a suggestion that the report, which was placed in the House—why it was placed, I do not know—has to be discussed and a notice comes from very senior members like Advaniji, Vajpayeeji and some others. I found that there is no legal basis why the report of the CAG has to be discussed in the House, unless it goes to the PAC. The PAC is the proper authority to discuss. Unfortunately, our friends gave a discuss. proper notice but then they withdrew it. Sir, I am not giving out a secret when I say that on the very day when there was a stalemate and shouting,

the Deputy Chairman held a meeting with the Opposition Members and I barged in and I asked my friends, is this the system that the CAG report has to be discussed? I told them [Shri A. G. Kulkarni] that it has to go the PAO. Why are you doing this unnecessary shouting and' stalling the House ? They said, we have not given the notice. But ultimately it was found out that notice was given by tnem. I told them, now that you have given the notice, the , Government has the time to discuss. I do not mind, but you have broken a very sacred convention of this House and this should not be done. I am told that once before some time such a report was discussed in the Lok Sabha. Mr. Madhu Limaye discussed it but after the PAO findings came out and Mr. C. Subramanian was concerned witii that PAC report. So, Sir, I am at the outset protesting to the presiding officers of the House and the Government and tho Opposition for forcing such type of a discussion and flouting all the rules and regulations.

Then, Mr. Vice-Chairman, Sir, having given the notice, why run away? I do not understand. You have given the notice. There also that learned Professor gave the notice and he is not prepared and he is running away. Anyway, these are very small points. I am not concerned with it. What I gather is that it is not the intention to discuss the CAG report in depth. But there is some political aspect which pernaps some political parties might be thinking of getting the benefit of. At this moment I want to put on record one thing. There Is o suggestion made. I read in the Press today that tills report should not be sent to the Publi Accounts Committee etc. This would be totally unwise. This would be totally flouting the rules of the Lok Sabha and the Rajya Sabha. It. is never done. It will never be done. For

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Heaven's sake, such a suggestion should not be given any credence whatsoever.

In regard to the aspect of Parliamentary democracy I _wJH come to it at a later stage. The C&A.G. Is a very respectable institution. I do not want to quote what Dr. Ambedkar has said because you are aU know ledgeable persons and you must have also read. Personally, I h_{ave} great respect for the Comp troller and Auditor-General. He was my neighbour some five to seven years back. I have found him to be an upright person with character and honesty needed for such a post. But what I find is this. It is for Mr. Pant to explain to me and to the House. Many of my friends here have all along been asking the 0 & A.G. about what is mentioned in the report of the J.P.O. They themselves quoted from the Constitution. They themselves quoted from the other rules The role of the C & A.G. is outlined in articles 148 to 151 of the Constitution. The C. & A.G. is required to go into the financial aspect of the Government spending, whether the Centre OF the States. It has got nothing to do with the J.P.C. As far as the J.P.C, was concerned, on the bais of whatever has come up before them, they have come to some conclusions. They may be weighty conclusions. I do not know. But as far as the C & A.G. is concerned, to blame the G & A.G. for not taking cognisance of the report of the J.P.C.

SHRI GHULAM RASOOL MATTO : Mr. Kulkarni permit me to interrupt you for iialf-a minute. I have read the report of the C&A.G. from page to page. He nas, at many places.

referred to the report of tho J.P.C, and he has also quoted from the reoport. If the C. & A. G. has taken cognisance and cjuo-ted from the report be should have quoted other aspects also from J.P.C, report.

SHRI A. G. KULKARNI *i* Mr. Matto, I have also read the report. What I am pointing out* is that the C. & A.G. looks at it from the accounting angle, from th; financial angle. What is -written in the 'London Tiroes' or th9 'Washington Post' that is not *th*? function of tho C. &A.G. to go into it.

I would come to the C. & A.G. observations at a later stage. But one thing I am a Membar of the observed. I Committer en Public Undertakings. Perhaps, you are not with me; another Gujarat friend is there with ■ me. on th's Committee, The institution of the C. & A.G. was created at the time of framing of the when Dr" Constitution Ambedkar, the author of the Constitution, Pandit Jawaharlal Nehru Dr. Rajendra Prasad anti others were tnere. I would like to suggest to the Defence Minister that he should take it up with the Prime Minister. There ls a great necessity for reviewing the role of the C. & A. G. in the changed circumstances. What is happening is, we are making a fool of ourselves. There are two bodies. One is the C. & A. G. who has gone into the question of defence purchases. He - has not gone into the Bofors but into the question of Defence purchases, of weapon systems. There was also the J.P.C, which went into this. Obviously, conflicts do come my knowledgein. As per whatever little knowledge I havethis confusion is sometime created. It is not always there.

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There are certain reports. They are not very much discussed in this House or in the other House. They are just considered by the Government.

There are csrtain instances. I am a member of the COPU, as I said. There are certain issues which come before the COPU. I am not permitted to quote what are those issues. But I wrote, through the Chairman, to the Speaker of the Lok Sabha as well as to the Chairman of the COPU. I said : "We are discussing this matter today. Thsre are many technical . aspects in this. Do - you ra;an to say I am an engineer? Do you meaa to say I am a chemist? How am-I to understand? One may .say that the C. & A. G. might have consulted .somebody How? I asked sums person from the C. & AG.'s office who v/as present. I asked him whether they h^{at}" any expertise with th:m. He said : No, Sir. We culf out the information from the papers submitted by the Government. Therefore, there is a deficiency in the sei-up of the C. & A. G. itself.

Now, my learned friends, the auditors like Mr. Salve 'and others, have a difficulty. There is the technical aspect. I am one with them. Sir. I am a person connected with industry though it is a co-opsrative. It is a very large indu stry. We are employing more than 5,000 persons. Our sales are of a very high order. But once I appoint a Managing Director or a Manager, his opinion will be last word to me. I will not question what my accountant says or what m} audi or says. Here in this case, it is a technical matter. Sundarji might have said five times that the Sofmawas the best gun. But on tho basis of some information

which he had, he changed his opinion. He is a technical, person.

[Shri A. G. Kulkarni]

He is not barred from changing his opinion. My point is, the evalua. tion of any proposal from the accountant's eye has to be given less weghtage than the opinion of the technical person which finally clinches the deal.

Therefore, Sir, I raise two issues. One is that this Committee requires technical assistance. Otherwise, such sensitive matters can not be handled by the accountants or the auditors or the Government. I have also said that the technical character of this has to be gone into. As I said, the role of the C & A.G., his powers and duties, bas to be review ed because new problems have come up. New technologies are developed. Computer being technology has come up. Therefore, bifurcating the technical and financial aspects requires the Governmenfs attention.

Sir, a controve sy is being raised. What I would like to emphasis is that we the politicians, and thoes in the Government must try to believe in the expert opinion. C&AG is an expert body. We try to believe and try to assess why he has come to this conclusion. Here only filancial aspect is not involved, there are technical aspects, security aspects also on the basis of which the Government must have come to this conclusion. There are some two, three or four reasons given for this purpose, but these are very minor points. I do not want to quote ?nd take time of the House. Enough quoting has been done in this Bouse. I will only point out about the trip to Sweden etc. It has been explained veryably in the morning by Mr. Salve. I think neither the C&AG nor anybody else desired an

go abroad. The point was, when the Swedish Government had engaged an audW Bureau for examiatson; was

there any possibility for us also to do so? That was the suggestion coming from our Swedish e nbassy. But I think nothing could be done because Bofors may just refuse to give their accounts for examination. by this Committee. The other point which has been raised is about General Staff Qualitative Requirement, etc. That is a very technical point. It is for the Defence Ministry to look into it. It is for future action. It has got nothing to do with what has happe ned. These points are for future guidance and C&AG reports are usually for future action.

There are points about evaluation system, how many rounds were fired, about some of the canisters found empty, etc. These are small matters and I do not want to go into them. Now I will come to page 14 ofthe CAG's report and I will request the Raksha Mantri to explain on this aspect. I quote :

"Although the Negotiating Committee asked for a copy of the General Staff Qualitative Requirement in July, August and September, 1984, it was not made available despite Army HQ having agreed to do so."

If the Army HQ had agreed I cannot understand why it was not given. Either the statement of the CAG is wrong or there is something wrong somewhere. -

Mr. Vice-Chairman, the other aspect is about the Business in the House. For the last three days no business has been carried out in the House. It is no use vexing eloquence or weeping over the rowdi-ness being observed in this House. I have already wept in the last Session. There does not seem to be any effect during this Session also. It seems

there is a confrontation now between the political parties, and the confrontation is of a serious nature. I know, elections are coming and confrontations are goingto be more sharper, I can understand that, but there are certain limits for that. What has happened in the last three to four days, in the House, for that it is no use blaming the opposition, we are also responsible, and it is no use blaming us alsobecause they have provokedus. So, who is to blamed? Nobody can be blamed, I cannot blame anybody. What I find is, the Chair and the presiding officers are also forced into circumstances whereby the parliamentary system as such has come into disrepute. Already the political credibility has reached its nadir. Vice-Chairman, I have taken Mr. very less time, but I only say that by criticising the CA.G, nothing can be gained. But waateverobservationshave been made have to begone into and you must try to improve on it in future wenever the possibilities are there. Th; opoosition parties have made a mess of the whole matter. Having given notice of a discussion they have run away from it. I am very sorry, I do not want to take names, but tlie previous Finance Minister, as many of my firiends have mentioned, has missed a great chance. He made accusations and he is n > t there to reaccuse the Government. That would carried some weight. But have having made accusat ions, you are not prepared to stand by them and you run away. This is total, what I call ...

SHRI JAGESH DESAI : Backstabbing.

SHRI AG. KULKARNI : Yes. that is right. So Sir, I am coming to the end of my short intervention. I would only request that the Raksha Mantri willexplain tome these three or four points from the report

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what are the facts about the mino matters that I have referred to secondly, the JPC and CAG aretwc different bodies and cannot be super imposed; and the third point is that there is a dire need for reviewing the CAG's working because no\? new matters are coming up ane unless CAG is given technical assist ance, they cannot crack the nuts of the financial matters. Thank you.

SHRI PAWAN **KUMAR** Sir. ever BANSAL (Punjab): since the controversy over the purchase oi 155 mm Howitzer guns from Bofors of Sweden was raised in April, 1987, the gravamen of the Opposition charge has been that contrary to the avowed policy, commission agents were involved in the transaction and that a large sum of money was paid as pay-offs'. Except wild allegations about the malafide of the Government, no veritable evidence whatsoever was offered or pointed to. The Govern-m mt on i ts part did its best to pursue tho matter at different levels to find otit the truth. Th i> ma tter was taken up with tha Swedish Government. A request was made to the Opposition to give information, i'they had any. And JPC was set up io'go into the question. The JPC went into the matter in ths minutest detail and when the report of the JPC was discussed in Parliament, the Opposition's desperate allegations against the Government were thoroughly demolished, putting, what we then thought, an end to .period of two year* during which vheprecious time of Parliament was wasted on slogan-shouting and mudslinging in obstructing the functioning of the apex body of this country and in concerted efforts to overthrow a popularly elected government.

During the interregnum, soma of the more adventurist and presumptous Opposition leaders have

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gone abroad in a vain effort to fish for any incriminating material connectec' with the Bofors contract. They have failed to lay treir hands on any pieCi of ovidence which could point an accusing finger at th J Governm-nt about its involvement in any illegal pay off.

At horn J Shri Rajiv Gandhi was engaged in pursuing his policies to inject more vigour and dyumism into our democratic institutions by lowering the voting age to 18 td by strength -'ning the Panchayati R[^].j system so that pow J • re Jjy vests with th? people at th grass roots level. This eaught the . th? people's imagi'tation, totally to th? dismiv of our Opposition leaders. The Opposition was also perturbsd ov.r the wide acclaim that the P;'ino Minister got from the countryman ovgr the launching of the Jawahar Rozgar Yojana. The increasing popularity of the Prime Minister was a cause of directly proportionate concern and worry to the Opposition. At this critical juncture of their desperate existence in India's political life has com/r the report of the Comptroller anti Auditor-General of Indi for the period ending 31st March 1988 which so refers to the Bofors contract.

Sir, it is a cryptic report on a matter which had acquired great significance, but it has given the much-needed food to the enfeebled Opposition. Suffering from some form of megalomania, the Opposition once again has got into a trance, and what a blow they have inflicted on the parliamentary system by their outrageous behavioxir in the two Houses of Parliament during the last one week is now very well known to the people of the country.

Sir, debale is the essence of democracy, but here our friends created bedlam to stall the discussion on the report of tho CAG because they knew

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that it would not help them and would rattier implicate a worthy of Indian politics who, after being rejected by the Congress, now happens to be the President of the Janata Dal. Unfortunately. Sir, as has been pointed out by Mr. Kulkarni, senior leaders of tho BJP, after giving notice of a discussion on this report, backed out advancing wholly untenable reasons.

Today when we are discussing, the CAG's report. I want to reiterate our party's firm commitment to strengthening the institutions that go to impart the eminence that India has in the international arena today. I acknowledge the eminent and delicate role that the Comptroller and Auditor-General plays in our system, but I also very genuinely expect the CAG to be scrupulously conscientious about his obligations so that no other institution is denigrated by any minor lapse in his approach to a matter which may be under audit by him.

Now, what stands out prominently from the present report is that a serious doubt and suspicion

I has been raised about the integrity of the Chief of Army Staff. Sir, the Chief deposed, on oath, before the Joint Parliamentary Committee about the selection of the Bofors gun. The Joint Parliamentary Committee went into the minutest details of the procedures adopted for the selection of the gun. It witnessed field performances and came to an unassailable conclusion from the unimpeachable evidence on record that the Bofors with their shoot and scoot capability was the best available to suit our requirements in view of tlie counter-bombardment capabilities of a neighbouring ceuntry under hostile . Government caving been enhanced by the acquisition of a

particular type of radar bj them.

1

Sir, *and has found fault with the change of preference from Sofma in 1984 to Bofors in 1986. I do not wish to comment harshly on this approach of the CAG, but as I said,*

Shri Jaswant Singh, who, as a Member of the Consultative Committee attached to the Ministry of Defence, witnessed the performance of the Bofors gun, went on record to say that it was a perfect buy. But yesterday in his eloquence he went to the extent of saying that in the purchase of Bofors gun the country has had to pay a heavy price in as much as the Opposition Members in the Lok Sabha had . to .resign their seats. I wish that Shri Jaswant Singh, as an ex-serviceman, had risen to'the occasion and objected to the humiliation hurled on the Army by the Comptroller and Auditor General.

Certain comments and surmises in para 11.2 of the Report of the CAG in the face of clear and unambiguous assertion of the Ministry that reports about a neighbouring country acquisring the new radar. which I just referred to were confirmed only in 1986 lead me to infer that if the choice had been in favour of Sofma the CAG would have still passed the judgment of indictment therein that the relevant essential features of the Bofors were not taken into consideration and that the security of the country was jeopardised. This is unfortunately the position in which we find ourselves today. The Opposition in its anxiety to embarrass the Go-vernment on any possible account, has been trying to find fault with the Government in every manner. And today when I read this report of the CAG I cannot but help in coming to the conclusion that*

•Expunged as ordered by the Chair.

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bir I respect the person of the CAG but he also is a human being. It is quite apparent from the report that he felt offended by the initial inability of the Ministry to transmit to him all the records because the matter was pending before the JPC and the debates were raised in Parliament. This seems to have so incensed the CA.G that even the Joint Parliamentary Committee has not been spared while the CAG - offers presumptuous comments about his Constitution?.' role thougfi on the question of the agents it .relies on the report of the JPC.

Sir at places it is Army Headquarters that is castigate. At others it is the Negotiating Committee which faces the brunt of the attack; so much so that fault is found with the Price Negotiating Committee even for not following up with the recommendations in the post letterof-intent period. Sir if I am not mistaken I do presume that it is not the duty of the Price Negotiating Committee to follow up Ihe matter after it has given its recommendations and yet it has been faulted. Sir I am conscious of the constraint of time but very briefly I just want to refer to one paragraph from the report only to point out that*

Sir in paragraph 11.6.03 there Is a mention : "The High Commission of India London informed the Ministry that the Bofors had a representative in India."

In the following paragraph i.e. 11.6.04 it is mentioned :

"On the 10th March, 1986 Bofors in response to a verbal direction informed the Ministry that they did not have any . representative or agent specially

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employed in India for the gun project."

It further reads :

"However, for administrative services e.g. hotel booking, transportation, forwarding of letters telexes, etc. they were using a firm M/s. Anatronic General Corporation, New Delhi, as specified by the Indian Mission."

Now, these are the relevant lines * It further reads ;

"No notice was evidently taken of the ambiguous nature of the phrase "especially employed in India" despite the intimation provided by our High Commission in London and, therefore, no categorical written assurance obtained. Also no effori:-was made to verify the voracity of ihe statement' of Bofors as regards the specific nature and role of their agent in India."

-Sir, in

the opening part it has been very specifically said that Bofors had no agent specially employed in India and the only work their representative was doing was to look after the infrastiucturafmatters etc., but so biased is ihe mind of. i the writer of the report that much has been tried to be made out of •it. The CAG has been pedantic in its approach in commenting on a word or phrase in the correspondence between the CAG and tho Government. Sir, it is this approach apparent in the report I us to rise and express which impels an apprehension that this report has done more harm than doing any good to our system. It has deviated from the path which the Constitution of India postulates for the hign office of the CAG. Much political heat has already been raised over the matter

•Expunged as ordered by the Chair.

and we did not expect that an impartial authority wouid even in the remotest manner be influenced by what was going on inside and outside Parliament during the last few years. The functions of the CAG, with utmost responsibility I submit, is to go into the question of financial working of the various departments of the Government. I do not want to repeat what has been said earlier but I do wish to emphasise that it is high time that we have a second look at the func-

. tions and responsibilities of different institutions working in our system. so that a situation does not arise which leads to a confrontation and ultimately destruction of the institution. Tho institutions have been sought to be strengthened by the Congress but in their endeavour to embarrass the Congress, it is the Opposition which has been spreading a false propaganda and tho venear over their intentions is lifted after this report. This report, Sir, unfortunately and I repeat only for the sake of adding emphasis to it, tends to put the Army Chief leading our brave soldiers in bad, light. The need of the hour was that this matter should not have been subjected to discussion anywhere inside or • outside Parliament because ihe acquisition of tho gun system involved the security of the country. But here in the name of open democracy, we have not hesitated to inflict a serious blow on our defence preparedness and it is this approach of the Opposition which impels us to say that they have never taken into account in their utterances the national interest. I do not wish to . use any strong words for them but, Sir, it is high time that they realise what damage they have done to the country. Thoy know very well that in this transaction, by generating an intense competition between the suppliers, by insisting on the fact that there has to be no middlemen in the transaction with the Government of India, the Prime Minister saved Rs. 200 crores for the country.

Yet technical issues are raised that mention to that effect is not found in the contract Sir, it is time that the people of the country see through the game of the Opposition who, as I said yesterday, were never as desperate and reckless as they are today when they find that the time for elections is coming near and they have nothing to their credit except ^ making an outrageous attempt from time to time to tear apart the beautiful fabric of India's unity and integrity. Today, in an effort to salvage their image, they resigned from Lok Sabha, perhaps, again to befool the people of the country. Sir, because of tho shortage of time, I do not want to add more on that. I only want to conclude by saying that the gimmicks of the Opposition would not pay. In a democracy, right has to be conceded to them to be vigilant, to scrutinise every action of the Government and to castigate the Government on any conceivable fault committed by the Government. But they must also realise ihat it is their responsibility as well that in their game of self-seeking politics, -they do not destroy the country and-I am sure, at least the people of the country would know as to' what their game has been all through, and give their verdict at the right time. Thank you, Sir.

> THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG) : Now, intervention by the Minister of State for Home.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF AFFAIRS HOME <SHRI Ρ. CHIDAMBRAM): Mr. Vice-Chairman, Sir, I rise to make a brief intervention on the steps taken by the investigative agencies of Govvernment, particularly the CBI, in trying to gather information about the various beneficiaries who received payments from Bofors in the Howitzer contract. Sir, the repre-

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sentatives of Bofors passed on certain information to the Government and also to the JPC. They admitted that payments had been mad e to three companies, described shortly as Svenska, Pitco and AE Services. The JPC require the investigative agencies to make enquiries based on information available up to that point. The JPC was given a report on 22-2-1988. The main findings therein are cotained in the report of the JPC. from pages 134 to 144 and I do not wish to refer to them now. I shall take them as read. Subsequently, the investigative agencies have done a great deal of work. Let me preface my submis sions by saying that the work is not yet complete. Investigations are still on and as I shall presently share with this House, there are many difficulties, mainly legal difficulties, in gathering the informa tions that we desired to have. But Government have not closed the investiga:ions Goverment are determined to pursue (he investigations and try and gal her as much information as possible. However, questions have been raised both inside Parliament and outside about tho sincerity of purpose and determination of Government to pursue the investigations and we, • therefore, thought that this was the appropriate time to share whh this House and the people of this country the work done so far by the investigating agencies and the tentative conclusions reached so far.

Sir, as the House is aware, there are three accounts. The first is is Pitco, sometimes described as Moineao and Moresco. These three names, Pilco Moineao and Moresco, are only code names of bank accounts, The second beneficiary is AE Services Ltd., a company registered in the U.K. The third is Svenska, I shall deal with each one of them 6-00 P.M. very briefly. I have just shared with the other House a lot of information and I thought I should briefly share

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with this House the information that is with us. As far as Pitco is concerned, according to information furnished by Bofors, the company has its address at 13 Rue de Rhone, Geneva, Switzerland. Its bankers are Credit Suisse and Manufacturers Hanover Trust, both having their branches at Geneva. Our officers visited 13 Rue de Rhone, but there was no evidence of any company at this address : there was no signboard. Credit Suisse Bank declined to disclose any information on the grouad of violation of banking secrecy laws. Manufacturers Hano-Trust's Geneva branch said tney did not have any transactions with any of the three companies or . | three accounts. *The Hindu* published som-documents in April and June 1988. Of these, two documents are of the year 1982. The first is a remittance'advice dated 4-3-1982 from Bofors to Skandinaviska Enskilada Bank and the second is a remittance advice dated 17-11-1982 from Bofors to the same bank. These two documents are long before the Bofors contract was entered into, le is nobody's case that payments made in the year-1982 have anything to do with the Howitzer contract. However, it appears that the implication of these two is that the Pitco account documents which is referred to in these two documents is owned by Mr. G. P. Hinduja because in one of them the reference is to Pitco, care of G. P. Hinduja, Sangam Limited, and in the other Pitco care of Sangam Limited. It is no part of my burden to defend the Hiudujas and I do not propose to do so. However, when we enquired of the Hindujas, the Hindujas have denied any connection with the Pitco accuunt. They have obtained a certificate dated 22-4-1988 from the J British Bank of tho Middle-East as well as a latter from their Chartered Accountants. We have obtained th<? copies of these documents. The banker's certificate stat": tbat the bank did not at any time have an

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account in the name of Sangam Limited or any account in the name of Mr. G. P. Hinduja, Director. Similarly, the certificate of the Char tered Accountants states that neither G. P. Hinduja, Sangam Limited nor G. P. Hinduja have received any remittance from Bofors either in their own name or in the name of Pitco. Some other documents published by *The Hindu* in regard to this case are ; (1) letter da' 19-10-79 from Bofors to the British Bank of the Middle-East ; (2) -telex dated 22-6-81 from Bofors to the British Bank of the Middle-East ,' aud (3) letter dated 29-6-84 from Bofors to Moresco which was a successor of thi Pitco account. All these docUm. marked to the attention of one Mr. Marshi. Since these dosumnts refer to the ongoing negotiations for the Hoivit-zer contract and they also refer to the code name Pitco, the implication is that the beneficiaries under these documents are the beneficiaries of the

"payments np.de by Befors. CBI have inquired of Mr. Lafond. Mr. Lafond refused to comment on the authenticity of the documents. CBI have also inquired of. IvL. Marshi. Mr. Marshi told our officers that he had joined the British Bank of the Middle-East at a very young age. And he retired from that Bank after thirty years of service in May 1980. After a short break, he joined the Continental Illinois Bank, an American Bank, in its Geneva Branch, but resigned after about a year. He then joined Manufacturers Hanover Trust, Geneva where he is still serving. He was shown the credit notes and the debit advices and the telex messages and the letters. When asked "to comment upon the telox dated 22-6-81 from Bofors to the British Bank of the Middle-East, attention : Mr. Marshi, he said that the telex could not have been seat to the British . Bank of the Middle East for his attention because he had left the services of the Bank in May, 19.80, almost one year before the date of the telex. When asked to comment

on the letter dated 29-6-84, addressed to Moresco, for the attention of Mr. Marshi, he said that the letter dated 29-6-84 could not have been addressed to Moresco, c/o Oontinontal Illinois Bank because by that date he had left that Continental Illinois Bank. Therefore, there is some doubt about the authenticity of the telex dated 22-6-81 and the letter dated 29-6-8[^].

PITCO MOINEAO and MO-RESCO are only code names of bank accounts. There is no document which mentions the code name MOINEAO although it was a name furnished by Bofors to the JPC. The docum2!its only refer to PITCO arid MORESCO. Since these are code names of bank accounts and there is no conclusive evidence about who the owners of these bank accounts are the only way the beneficiaries in bank accounts can be these identified is by trying to get over the banking secrecy laws and securing legal assistance from the countries concerned to fird owt who the owners are. As I shall presently show to this House when I deal with the SEVENSKA case this is a very difficult proposition. We have closed our inquiry. not The tentative conclusion that we have drawn is that there does not appear to be any Indian or any Indian legal entity who is connected to the PITCO-MORESCO account. As far as the Hindujas are concerned, it is for them to defend themselves. They have publicly denied connection with the PITCO account. But, as I said earlier, it is no part of my burden to say conclusively, one way or the other, whether the Hindujas are connected with the PITCO account. All that I can say is that there is no evidence linking any Indian or Indian legal entity, which has been unearthed so far, with the PITCO account.

The next is A.F. Services. Bofors informed the JPC that A.E. Services was a company tegistered in the

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U.K. It has two Directors, Mr. Myles Stort and Maj. R. A. Wilson. Its Bank is NORD FINANZ BANK, Zurich. The CBI has done a detailed investigation and the CBI has found that Maj. R, A. Wilson promoted the company called TARGET PRA-CTICF LIMITED. On 9-8-79, the name was changed to A.E. Services. It is a subsidiary of CIAOU ANS-TALT VADUZ, registered in Lei-chtenstein. Mr. Myles Stott and his Personal Secretary, Ms. Zumbrunnen each held one share while 98 shares are owned by a Hongkong-based company. CIAOU is a holding company. One Dr. KARL HEINZRIT-TER of Vaduz is the administrator of the company. CAIOU has 14 subsidiaries and we have obtained the list of 14 subsidiaries and one of them is A.E. Services. We contacted Mr. Stott who told us that the principal promoter was Maj. R. A. Wilson. And he should be the person whom we should contact. Accordingly, CBI officers contacted Mr. Wilson. Mr. Wilson was very frank and cooperative. He disclosed that after retirement from the Army he took a law degree and he specialised in Defence contracts. He is Consultant to a well recognized association known as Defence Manufacturers ' Association of Great Britain which provides comprehensive support services in the area of representation, liaison, technical procedures, marketing and communi-He confirmed that CIAOU cation. was a holding company and A.E. Services was its subsidiary. He stated that CIAOU was founded and owned by influential and rich a Arabs from the Middle East. He categorically stated that no Indian was a shareholder or connected in any way with CIAOU.

The Hindu published an agreement dated 15-11-85 between Bofors and A.E. Services. This agreement has since been replaced by another agreement bearing ihe same date but by a different signatory on behalf of A.E. Services. This

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agreement was cancelled by a Deed of declaration dated 8-9-86. OBT have obtained a copy of this Deed of Declaration. By this Deed of Declaration A.E. Services have acknowledged the agreement dated 15-11-85 between them and Bofors to provide consultancy services. They also acknowledged that they have received in full and final settle- j ment of their entitlement to fees the sum of 50 million, 463 Swedish Kroners thousand and 966, and that with effect from 8th March 1986 A.E. Services have renounced the bilance of thoir right's and entitlement to fees. The Declaration also carries a categorical statement that to the best belief and knowledge of A.E. Services no Indian Individual of Indian legal entity or no Indian person or legal entity connected with any Indian individual or legal entity received any whatsoever payment from the compensation figure referred to in the Declaration. The money was put in the bank and was held there for a while in anticipation of tax demand from the Inland Revenue Department of U.K. This case also does not disclose the connection of any Indian or Indian legal Unless we go behind the bank entity account and find out who the owners of the bank account are, it is not possible to establish who the beneficiaries of this payment are. But as I shall presently show, in the case of Svenska, we are faced with, tremondous odds. The most important case is of Svenska. The largest payment was made to Svenska. The material relatable to Svenska is available on pages 134 onwards of the JPC report and I shall take it as read.

The *Hindu* published certain documents in April, June and November 1988. In so far as Svenska is concerned, the *Hindu* published a number of documents, including agreements, credit notes and letters. CBI has done a consi-

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derable amount of work in trying to trace Svenska's account and its beneficiaries. In July 1988, CBI officers met with Dr. Lioneil Frei who is' the chief of International Legal Assistance Section Federal Office of Police Matters, Berne, Switzerland in order to explore the possiblity of cooperation of Swiss authorities in investigation of the case. Following the meeting on 30-7-88 CBI formally wrote to Dr. Lionel Frei asking nim for assistance. A note giving the facts of the case was enclosed. What is significant and important about this note is that the note proceeds on the basis that the documents published by the Hindu were genuine and authentic documents. Even before we received conformation from any authority, we assumed that the doments were genuine and authentic and asked for cooperation from the Swiss Police and Justice Department. On 17-10-1988, we received a reply from Mr. Gillio on behalf of the Swks Police Department. After summing up the legal position, the Swiss told us that they would allow India to decide whether India wanted to present to the Swiss authorities a formal request for legal assistance. This letter was received by us on 24-10-1988 and as an

expression of our determination and sincerity of purpose, I wish to state that within two weeks, that is on the 8th of November, 1988, tac C.B.L formally registered an inquiry in India. In the meanwhile, the Parliament amended the Criminal Procedure Code, in particular Sec-tion 105. I do not wish to dwell onths details. Suffice it to say that this section, as amended, enables the Government of India to seek assistance through a court in a foreign country. In the meanwhile, negotiations were under way between India and Switzerland regarding mutual assistance in crminal matters. On 20th February, 1989, India and Switzerland exchanged letters which constituted'a Memorandum of Understanding on

providing mutual assistance in crminal matters.

Sir, I wish to pause here and say that the criticism- that we should have acted earlier is ill-founded and misconceived because after protected negotiations it was only on the 20th of February, 1989, that India and Switzerland were able to exchange letters on providing mutual assistance in criminal matters. Again, as an expression of our determination and sincerity, three days thereafter, on the 23rd of February, 1989, the O.B.I, formally sent a letter rogatory requiring legal assistance to procure documents and to examine persons. The letter rogatory signed by the Special Public Prosecutor listed documents which we wished to procure and listed persons whom we wished to examine. That was done three days after India and Switzerland entered into a mutual assistance agreement. Wt have since received a reply. The reply is dated 16-6-1989. It was received by us on 28-6-1989. It is with consierable regret that I have to report to this House that after taking four months despite an agreement for rendering mutual assistance in criminal matters and despite a letter rogatory served by our Special Public Prosecutor, the Swiss have told us that they regret the Swiss are not in a position to render legal aid to our request. It is, therefore, totally correct to say that India has not done all that needs to be done. But we have not closed the matter with this letter. This has been placed before our legal advisers and we are asking our legal advisers to advise us whether it is still possible to invoke any provision of the law any provision of the Memorandum of Understanding, in order to persuade the Swiss legal authorities to render us legal assistance. This case illustarates the tremendous difficulties that we have in trying to breacn the secrecy laws of Swiss bank and in trying to explore and find out who the true owners oi certain bank accounts are.

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But what I shall say presently will highlight the dirncuties even more. While ' we were . pursuing with the Swiss, the Swedish Government -and the Swedish Prosecutor were also pursuing the matter with the Swiss authorities. In August, 1988, we handed over to the Swedish Prosecutor a set of documents as published by the 'Hindu' and asked to confirm whether him the documents were genuine and authentic. In personal talks he told us that he would confirm to us document-wise whether it was and genuine authentic after comparing them with the original documents. We were expecting a detailed reply. However, on 20-10 1988, we received a very cryptic Telex from the Swedish Prosecutor. Referring to the documents handed over by India the Telex said This is the same as already in our files. All that the Swedish Prosecutor would say is that the set of documents furnished «by CBI was tne .same as the documents in his file. I do not know what do make out of this cryptic Telex message. But I shall assume that he is confirming broadly the genuineness of these documents, and I have no quarrel with that conclusion at all. Sir, the Swedish had the documents. In fact, they must have had the original documents. They must have had access to the bank documents. While we were pursuing with the Swiss and our pursuit was delayed by the fact that our Memorandum of understanding was entered into only on 20th, February, 1989, the Swedes and the Swiss have between them an agreement for mutual assitance. In fact, I am told that the agreement among European countries for mutual legal assistance is far more liberal than the agreement that we have with Switzerland. Be that as it may, our enquiries have revealed that on 31-8-1987, the Swedish

Embassy handed over a note to the Swiss Justice and Police Department seeking assistance in

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the same manner as we sought asistance. On 11-9-1987, tho Swiss Justice and Police Department replied to the Swedes summing up the legal position, and awaited a formal request. On 15-9-1987, the Swedish Prosecutor, Mr. Ringberg formally sought legal assistance. We have copy of his letter seeking legal assistance. For want of a better phrase, I shall describe that also as a *letter rogatory* because that is the term we use in India. I do not know the corresponding terms in Sweden. Going through that *letter* rogztory, I find that it is almost on the same lines as our letter rogatory. He also sought information about certain bank accounts, about perons who had' opened the bank accounts and he also wished to secure evidence on that. To this letter rogatory which was forwarded to Swtzerland by the Swedish embassy, *vide* its notes dated 19-10-1987 and 27-10-1987, the Swiss authorities sent a reply on 6-11-1987. The reply dated 6-11-1987 is with us. It is in translation. The reply says broadly as follows : After summing up the legal position and after referring to the demand made by the Swedes, the Swiss authorities say, "because of what is stated above, it has not beeri possible for the Federal Office fol Police Affairs on the basis of attahced to the two documents applications for help, to determine the liability to punishment in both the lands, specially from the Swiss angle. The applicant authroity, (that is the Swedes) is, therefore, invited to supplement the description of deeds in the spirit of what is stated above if and to s"ch extent as it is possible. Till that happens. the authorities that is the Swiss will urged to do so not be able to deal with the application in question for legal assistance." In short just as the Swiss have turned down o'ur for legal assistance, the request Sw'SS have turned down Sweden'; request for legal assistance. But

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the difference is that while we have not closed our enquiry despite the letter of rejection from the Swiss authorities, Sweden, the Sw.'ish prosecutor, has by an order ho made on 25th January, 1988, closed his en qi is y. As far as Sweden is concerned, despite the more liberal terms of the European Agreement on mutual assistance, despite their efforts to secure from the Swiss documents and evidence, they have closed their enquiry. We have received more or less a similar reply from Switzerland but we have not closed our enquiry. And Iwish to reiterate on behalf of tre Government that we are determined to continue the enquiry and try to find some way by which we can persuade the Swiss authorities to render us the legal assistance that we have asked. In the mean while since we know that Svenska is incorporated in Panama, we made certain enquiries in Panama. At. this stage entered Mr. Jetha-Mr. Jetharnalani repremalani' sents what I consider the pitfalls of assuming to oneself the role of an investigator when one is not qualified to be an investigator. Investigation is a painstaking process. Investigation requires patience, painstaking effort, careful study of the trying to obtain assistance law. through other legal agencies. CBI, Sir, i» an investigating agency. The GBI does not nave a deep throat or a mole in other countries who will hand over documents to the CBI. The OBI derives its jurisdiction from the Delhi Special Police Establish-ment Act. It is a matter of common knowledge that the OBI cannot investigate a crime outside the Union territory of Delhi unless it receives the consent of the State Government. Afortori CBl cannot investigate any crime anywhere in the world unless it gets assistance from the Interplo's agency in that countiy, just as the CBI is the Interpol's agency in India. Through painstaking effort, we have gone to Panama. We have secured the assistance of Interpol's agency there. One of Interpol's officers was at-

tanced to the CBI officer. The Indian Embassy's officer went along with the CBI officer. We have found in Panama Svenska's incorporated address is Intersco Building No. 10, Alveiror Mendez Street, Panama City. The person in charge is one Mr. Norlando L' Pelhye. He is the Presient of Inter-Trust, He declined to disclose the names of the real owners of Svenska. Virgina Coverde Rodrigues is an employee of the Inter-Trust. Mr. Jethimalani in a letter to the CBI alleged that Miss Virginia Coverde Rodrigues is the same person who acted on behalf of a company known as Tribute Caskets in 1975 which delat with some business in India. He made very serious allegations against certain named persons. I shall not repeat the names. He also attached a letter dated 19-6-1975 signed by Virginia Coverde Rodrigues and said she was the same person as Virginia Coverde Rodrigues who was behind Svenska Inc. In Panama we obtained the registration deed of Svenska Inc. It is dated 13-2-1978. We obtained the identity card of Virginia Coverde Rodrigues bearing No. 1-7-1974. We obtained a copy of her passport application dated 5-5-1987, All these three documents bear her admitted signature. We have her admitted signature for the period 1978 to 1987. Even on a visual inspection her admitted signature bears no resemblance to the signature on the disputed document produced by Mr. Jethamalani. Nevertheless, we sent the disputed document to the Central Forensic Science Laboratory. The Central Forensic Science Laboratory has submitted a detailed report on 14-3-1989 coming to the categorical conclusion that the disputed signature in the disputed document produced by Mr. Jethamalani bears no resemblance and is not by the same person as the person identified as Virginia Coverde Rodrigues in three documents in Panama. I would only wish to add here a caveat for all those who wish to take up investigation, be they journalists be they advocates. In-

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vestigation, as I said must be done by trained percons. The pitafalle of investigation are far too may and if one is not a trained investigator, one is bound not only to land in these pitfalls; one is also bound to hurt people who are innocent, nurt the reputation of people who are innocent.

Sir we have also, through a source located another person who was Vice-President Corporate Affairs Svenska. He belongs to a European country. We met with him on 30-3-1989. He confirmed that he had become Vice-President fcr Corporate Affairs for Svenska in June 1981. He confirmed the contract between Svenska and Bofors was intended provide intelligence to relating to prices designs etc. for Bofors. He confirmed that when the Government of India insisted that all middlemen be eliminated Bofors cancelled the contract and paid a cancellation fee to the tune of 188 million Kroner as shown in a credit note dated 30-5-1986. He also identified the credit note. He confirmed that he represented the beneficiary interest but he made it absolutely incluse that among the recipients there was no Indian and no Indian legal entity. He also said that he had never visited India.

Sir the sum and substance of our enquiries is and our tentative conclusion is that there is no evidence of any Indian or or any Indian legal entity OF any one connected with an Indian legal entity who is the beneficiary of the payments made into the Pitco-Moresco accounts or to the payment made to A.E. Services or to the payment made to Svenska. But as I said earlier investigations are not complete. Investigations are going on. In particular we wish to pursue the line that we have taken with the Swiss authorities. We wish to pursue the matter as we believe we are entitled to under the letters exchanged do

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on 20th February 1989 with Switzerland and under the letter rogatory served by our Special Public Prosecutor on the 23rd of February. For the present, I wish to sa y that it is not correct, it is, in fact, unfaii to say that Government has not done anything. It is unfair to say that the investigative agencies have not been able to identify anyone.

I wish to,, conclude with a brief reference to the kind of tax havens. Take for example Panama. In Panama a company, no names need be disclosed. Two persons can constitute shareholders of a company. For directorship you need not hold qualifying shares. Two officers, President and his private secretary can be the officers of the company; no requirements of audit and authorised capital to start a company is IOO U.S. dollars. In Leichtnstein another well-known tax haven, no disclosure of names is needed to form a company. Ont- person can be a shareholder. One person can be a director; no quality ng shares, officers required. no no requirement of audit. In Swit-zerland, no r quirement to disclose any names of shareholders or One person can be a directors. shareholder: one director: no qualfying shares; aud.tors can be external auditors. A Swiss corncompany can have an Indian auditor. This is the kind of tax haven that we have in the world. Swiss law provides for strict bank secrecy and severe penalties for breach thereof. It is impossible to penetrate except through courts and only in criminal cases. It is a cruel and unjust world and we have to live in this world. It is in the face

of these laws we have to find out who the true owners of these accounts are.

As I have tried to demonstrate in the Svenska case, it is against heavy odds that we are trying to find out who the owner of Svenska account is. The Swiss have declined to render us legal assistance but we have not taken that as the final answer. The matter is before our legal advisors and we have asked them to advise on how best to continue the matter. If we succeed in getting legal assistance from the Swiss—the Swedes have failed; tht Sewedish authorities have failed and they have closed their enquiry -I hope that it will be possible for us to establish who the true owners of these accounts are. For the present, our tentative conclusion is, as a result of the efforts made by the CBI and other investigative agencies, that there is no Indian or Indian legal entity who appears to be a beneficiary of any one of these payments. Thank you.

SHRI JAGESH DESAI : From wha t I have heard as also what is happening in our country too, sometimes this kind of Commission is taken by the company director himself. I would like the CBI and would request the Minister to consider it, to see if there is also a possibility in this case that some of the officers of the Bofors themselves might have taken this money and might have spent. That aspect also should be referred to the CBI for investigation.

SHRI SAT PAUL MITTAL (Nominated) : This is an attempt at witch-hunting.

श्री सुरेग्द्रजीतसिंह ग्रहलुवालिया (विहार): उपसभायक्ष महोदय, दुर्भाग्य इस बात का है कि महावीर, गौतम, नानक और गाधा को भूमि पर हम 150 एम०एम० ोफोर्स तोप की खरीद के बारे में नियंत्नक महालेखा परीक्षक के प्रतिवेदन भर विचार कर रहे हैं। इसकी शुरूआत इस जमाने ते नहीं हुई इसकी शुरूआत बड़े लम्ब अर्स से हुई है और मैं साक्षता हूं कि शायद इसकी शुरूआत 8 नवम्बर, 1962 को हुई थी जिस दिन हमारे मुल्क के गृह मंत्री श्री लाल वहादुर शास्त्री हमारे मुल्क पर जव चीन का आक्रमण हुआ था तो इमजें सी लाने के लिए जो उन्होंने विल लाया था और उन्होंने उसमें कहा था :

"It might be sad that we were caught napping, whereas the Chinese have made such intensive preparations. We must accept, as I said in the beginning, that we have had a number of setbacks, both in the eastern front as well as on the western front, but I do think that the House is in a position to appreciate the way we have been trying to manage the affairs of the country. It is known to us and to the world at large that India is pledged to peace and we have not the faintest notion of even going an inch beyond our territory. We have no aggressive designs and it is much more important for after having attained 118 our freedom after centuries to try to develop our country, to remove poverty and misery of our people. What would have been the position of our country if during the last 10 or 15 years we had spent 60 per cent or 70 per cent of our Budget in building up our armed forces or building up a strong military machine."

इत बात की गुरूप्रात उस दिन हुई थो जिस दिन सारा विपक्ष रारकार के ऊपर दोषारोपण कर रहा था कि कियने नता किया था आपको हथियार खरीदने से, किसने मना किया था आपको देश की सुरक्षा के लिए और देश की इज्जन को बचाने

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के लिए बड़ी-बडी तोप, बड़े-बड जहाज, बड़े-बडे गोला-बारूद खरीदने से किसने रोका था। पर आज दिमाग में माता है कि उसे रोका हुआ था गौतम बढ के विचारों ने, उसे रोका हुया था महावीर के विचाों ने, उसे रोका हुआ था नानक के विचारों ने, उसे रोका हुआ था गांधी के विचारों ने। इनुगांधी के विचारों को, नानक के विचारों को, गौलम बुद्ध कोर महार्वार के विचारों को पोल्यूट कियापो था उस दिन ग्रापोजीशन ने ग्राँर आलौजीशन ने मजबूर किया था भारत जरकार को शांति का रास्ता छोडकर आग्स-रेस में ज्वायन करते के लिए और इस दौड़ में हमें उस दिन मामिल होना पड़ा । उस दिन बडे फख से अटल बिहारी वाजपेयी जी ने भी विपक्ष की तरफ से चिल्ला-चिला कर कहा था कि अपनी मत-भूमि की रक्षा के लिए हम रे पास अच्छे सोफिस्टकेटेड हथियार क्यों नहीं हैं ? उस बकत इन लोगों की बातों को सुकार विपक्ष की बातों को सुनकर हमें इस बारे में विचार लेना बडा ।

उपसभाध्यक्षमाहोदय, मुझे याद आता है, उस वक्त शह्यद्व जवाहर लाल नेहरू के दिमाग में, जैन में यह विचार भी डाला गया कि गुरू गोविद सिंह जैसे महान योढा ने अपने दशम ग्रंथ में कहा है ---

> तव सुख भंतियों गरीव नवाज शस्त्रण के अधीन है राज बिना राज सहधर्म चले है बिना राज सब दले-मले।

अर्थात् बिना शस्त्र के कोई राज नहीं, चल सकता और राज को चलाने के लिए, जिस तरह से भो राज हासिल किया हो गुलामों की जंजीरों से तोड़े हुए और अपने आप हासिल किए हुए राज को भी चलाने के लिए हमें अस्त-शस्त्र की जरूरत गढ़ती है। हमें मजबूर किया गया था कि शस्त्र खरीदे जायं। इन शस्तों की शुरूग्रात हुई थी उसी दिन। उसके बाद पाकिस्तान के साथ हमारा युद्ध हुआ 1965 में और 1971 में, सेवर-जेट, पटन टेक को धराशाही करके गिरा दिया और

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[ओ स्रेन्द्रजीत सिंह अहलूवालिया]

हमने यह महसूत किया कि हमारेपान बहादुर जवान तो जरूर हैं, किन्तु हमारे पास अच्छे किस्म की बंदू कें नहीं हैं, अच्छे किस्म की तोपें नहीं है। तो यह शुरूप्रात थी, जिन्न पर ग्राज हम यहां विचार करने के लिए वठे हैं।

महोदन, इत पर विचार करते हुए महालेखा परोक्षक अन्तो रिपोर्ट में प्रस्तावना में लिखते हैं :---

"11--1-01 रक्ता मंत्रालय (मंत्रालय) ने अगस्त, 1980 में थन ता मुख्यालय द्वारा तैयार किए गए प्रलेख जिसमें अन्य वातों के साथ-पाथ दोनों कवित और स्वतः प्रवोदी 155 एम एम कैलीबर मीडियम तोप के सेना में प्रयोग करने की सिफारिंग की गई थी, का अनुसोदन किया। गोला-बारूद सहित तोप पैकेज (कवित) की आपूर्ति हेतु संविदा स्वीडन की बो होर्स के साथ मार्च, 1986 में की गई।"

यह शुरूप्रात की गई थी कि हमारी सेना में यह बोफोर्स तोप भी होनी चाहिए और यह बोफोर्स तोप के लिए जब हम लोगों ने टेण्डर मांगे तो 11 टेण्डर आए। उन 11 टेंग्डर में 8 लोगों ने तोवें चलाकर दिखाई और हमने 8 में से 4 तोपों को लही माना । फिर टेक्नीकल स्पतिफिहेगत के अनुतार सारी चीजें आ जाने के बाद हमने उन 4 में ते 2 को चना और फिर 2 में से एक फाइनन हुई । अब कहते हैं कि एक को फाइनन नगें कि ग? तो उत वनन के वित्त मंत्रालय के अधिकारी वित मंत्रो हमारे, उन्होंने इत चोन पर 8 गान दिया था कि 11 मार्च को बोफोर्छ की तोग की कीमत 1440.72 करोड थी और सोरुमा की कीमन थी 1538.1 करोड। जब 12 मार्च को लैंडर चाफ इण्डेंट इस्यू होगगा तो अगले दादिनों के अंदर सोकमा ने आ नो तोपों की कीमत करीब 100 करोड़ कम कर दी । उनान **5**पक्ष महोदय, में आपके भाष्ठाम से एक छोटा सा सवाल करता हं कि यह कौन सी तोप थी कि दस दिन के ग्रंदर, जिसमें 100 करो≥ की कोमत घटा दी ? सोरुमा तो। में प्राखिर कौन से बिचौलिए

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थे ? हम लोगों ने बोफोर्स के बिचौलियों की वातकी, अभी गृह मंतालय संसो०वी० ग्राईo की जहां तक जांच हई है, उनका ब्यौरा दिवा गया उसमें बताया गया कि बिचोलिये कैंने हैं, कौन हैं, है या नहीं हैं या यह सारे भूत हैं या भूत के नाम है, कुछ पतन नहीं चल सका है ग्राज तक। पर सो०ए०जी० की रिपोर्ट मे आज तक एक क्यरचन ऐसा क्यों नहीं किया गया कि 11 मार्च से 21 मार्च के बीच एक सौ करोड़ की तोपों की कीमत म कमी का क्या कारण है ? आप किसी व्यापारी से पूछ लें, किसी इंडस्ट्रियलिस्ट से पछलें, किसी अखबार वाले से प्रछलें या किसी घर चलाने वाले से भी पूछ लें कि ग्रगर किसो चोब को बिकी करनी हो तो इतना मनाका किन मकसद के लिए रखा होता है ? उसके साथ बात इपलिए नहीं हो रही थो क्योंकि जब बोफोर्स के संबंध में बात चल रही थो उस भक्त स्वीडन के प्रवान मंत्रो हमारे यहां आए थे और राजीव गांधी से उनकी बात हुई थीं तो उनमे कहा गया था कि इन सोदे में कोई विचीलिया नहीं रहेगा। बोफोर्स ने बिना विचौलिए के अपनी कीमत बतायी थी और सोफना ने विचौलिए के समेत ग्रन्तो की मत दतायी थी ग्रीर जव सौदा हाथ से निकला तब ये तड़फड़ाने लगे। अब इन्होंने प्रक. खडा किया जनरल सुन्दरजीका जो कि सी ० ए० जी० के तहन नहीं ग्राता है, फायनेंसिनल आस्पेक्ट पर विचार केरने के लिए कि वित्तीय क्षेत्र में कितना ज्यादा पैता दिया या कम की मत वालो चीन को ज्यादा पैक्षा देकर खरीद लिया गया है, उस पर विचार की वात थी। लेकिन इन्होंने टैक्निकल आस्पेक्ट पर भी हाथ डाला। महोदय, ७में अमेरिका की आम्स रेस में जामिल होना पड़ा, इसके पोछे स्रौर भो कारण हैं। स्नाज सारे बिग्व में इन समय करीब 2500 य०एस० मिलिउरो बैस हैं जिसके तहत 114 देशों में करोब हाफ मिलियन अमेरिइन मैन नौकरी कर रहे हैं । इनमें कुछ मिलिटरी बेड पाकिस्तान के स्रंदर भी हैं जिसके कारण हमें इत रेन में शामिल होना १इता है। हमें गोला-बारूद और तोवें खरीदनी पड़ती हैं। लेकिन हमारे भूतपूर्व वित्त मंतीं गांवों में जाकर कहते हैं कि ये तोपें खरीदने की क्या जरूरत थी।

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इन तोपों से स्कूल बन सकते थे, इन तोपों से नलकूप खोदे जा सकते थे, इन कूपों से ग्रौर विकास कार्य किया जा सकता था । ग्राज उन्हीं के दल के एक सदस्य एन. टी. रामाराव के खिलाफ, यह सी.ए.जी. की रिपोर्ट जो कि 9 फरवरी, 1989 को रिलीज की गयी है, उसमें उनके खिलाफ 22.27 करोड़ का घपला है । उस परें विचार करने के लिए जब ये सी.ए.जी. की रिपोर्ट ली गयी तो बी.पी. सिंह, ग्रारुण नेहरू ग्रौर दू मरे विपक्ष के लोगों की जुवान पर ताले लग गए थे। तब ये मांग नहीं कर रहे थे कि एन.टी. रामाराव इस्तीफा दें। अगर सी.ए.जी. की रिपोर्ट पर ही इस्तीफा दिया जाता है तो यदि एक राज्य में 22 करोड़ रुपए का घपला होता है तो वे इस्तीफा क्यों नहीं देते। एक राज्य में उस राग्नि से कितनी उन्नति के काम किए जा सकते थे। इतना ही नहीं उन्होंने डायवर्सन आफ फंड में दिखाया है ---

"Central Assistance under irrigation was for works like extension of irrigation system, construction of reservoirs, field channels, pathways and bridges over canal etc., but did not include repairs and restoration of buildings. However, Rs. 1,03.38 lakhs were spent on other items as shown below :

Rs.	88.75	lakhs			\sim	Repairs to buildings at Dowlaiswaram
Rs.	3.40	lakhs	•	÷		Improvements to Cotton Guest House, beautification of Landscape Garden
Rs.	2.83	lakhs	·	а.	Ĩ.	Original works on water supply in Sir Arthur Cotton Barrage Colony and Central Store Yard
Rs.	2.40	lakhs	÷.	= 		Purchase of air conditioners, thermocol ceiling, sofa sets, flush doors etc.
Rs.	6.00	lakhs	5	•		Advance payment for construction of office building for a drainage division.

ये पैसा किधर जा रहा है। सेंट्रल एड से एअर कंडी शनर खरीदे जा रहे हैं, सोफा सेट खरीदे जा रहे हैं, कालीन खरी दे जा रहे हैं। उस पर विचार नहीं किया जाता उस वक्त जनता टल के नेता वी.पी. सिंह की जूबान क्यों बंट थी। उस वक्त उन्होंने ये विचार अभने टल के साथी मुख्य मंत्री को क्यों नहीं बताए कि आप भी इस्तीफा दें। उसके साथ-

"Rs. 1 • 34 crores were spent on relief works in areas not affected by drought. Rs. 8- 65 crores were drawn in advance to show the amount as spent before the cut-off dates."

"Rs. 2.4 crores were spent on items of works not covered by guidelines for employment generation works." इस तरह सारं व्योरे हें ग्रोर जहां कह रहे हैं कि कुएं खुदवाए हैं, जहां कह रहे हैं कि नलकूप लगवाये हैं, जहां कह रहे हैं कि स्कूलों की विल्डिंगे बनवाई हैं, वहां पहले से बनी हुई हैं, उसके अगेन्स्ट में पैसा ले चुके हैं।

अब मैं अपली मुद्दे पर आता हूं कि हमने इस सी.ए.जी. की रिपोर्ट पर शौग बोफोर्स के इस सारेडिस्क शन पर अधने मुल्क को खतरे में डाला है । आज तक डिफेंस में जो घुसपैठ करते हैं, हमारे मल्क के नक्श श्रीर हमारे पास क्था-क्या हथियार हैं इसकी जानकारी जो विदेशों में भेजते हैं उसमें कई अवकाश प्राप्त सेना के

[श्री सरन्द्रजीत सिंह ग्रहल्वालिया] आफिसर्स जेलों में भजे गए हैं। मैं आप से इतना कहता हं कि अपगर जेल में भजने लायक हैंतो यह विपक्ष के लोग हैं जिनको कि जलों में भजना चाहिए, जिनके कारण हमारी कन्ट्री के कितने सी केट डाक्यू मैंट्स थ उन सबको सभाषटल ५र रखकर विचार किया जा रहा है ग्रीर वे सड़कों की खबर बन रहें हैं। इतना ही नहीं महोदय, ५हले था कि जो आदमी सेना बनाता था, अपनी सना में कितने अस्व-शस्त्र रहते हैं, उमको छपाकर रखा जाता था, बताया नहीं जाता था शत् १र, लेकिन शाज हम क्षत को हर चीज बताररे हैं। जनरल सुन्दरजी पर उंगली ल्ठाई गई, कहा गया कि उसने पहले सोफमा का नाम लिखा ग्रीर दूनरा नाम बोफोर्स का था, उतने वयों विचार करके फिरं बोफोर्स क। नाम ५हले किया और सोफ्या को हटा दिया। जनरल सन्दरजी नेयहबातकही:

Now this made a considerable sea change in our vulnerabilities which we would face in the decades to come. Now, what I had hoped was. a threat which would materialise in 1997 or so, unfortunately materialised much more rapidly than we anticipated or suspected."

यहां बात थह हैकि बोफोर्स और सोफमा तोफ के बीच में, जो एक चीज की कमी सोफमा तोप में थी और एक चीज की बढ़ाई बोफार्स तोप में थी बह यह थी कि फायर फाइंडर राडार जो है, बाफोर्स तोप फायरिंग करने के बाद 13 सैंकिण्ड के ग्रंदर अपनी पीजिशन बदल लेती थी। फायर फाइंडर राडार का काम यह होता हैकि बह मीलों दूर, कई सैंकड़ों मील दूर तक उसे पता लग जाता हैकि कहां से गोला चला है। और वह राडार ग्रपनी

1989-90 (July, 1989) मिसाइल को निर्देश देता है और उस एंगल पर फायरिंग होती है जिससे कि हमारी तोप को नष्ट कर दिया जाता है । उस तोप ते रक्षा के लिए बोफोर्स में ग्राटों-मैटिक सिस्टम बना हुन्ना था जो कि बहुत कम समय के ग्रंदर ग्रंपनी पोजीशन को बटल लेता था ग्रौर यही एक बढ़ोत्तरी थी बोफोर्स तोप में ग्रीर दूपरे की मत कम होने के कारण हमने यह तोप खरीदी थी। परन्तु यह जो चीज है झाज हमारे मुल्क के जो दुश्मन हैं उनको पतालग गया है, जिनके पास फायर फाइंडर राडार हैं, उनको पता लग गया है कि इनके पास पोजीशन · बटलने वाली तोपें हैं ग्रौर वहभी अपना कोई नया रास्ता ढूंढ़ निकालेंगे, कल को हभारी इस तोप के खिलाफ एक नया राडार पैटा करने की कोशिश करेंगे जो कि हमारे मुल्क केलिए खतरा बन सकता है ! तो मैं इसके लिए पुरे विपक्ष को जिम्मेदार समझता हूं जो हमारे मुल्क केजितने सीकेंट्स हैं, वह हमारे मुल्क की सड़कों पर तो बिक ही रहे हैं, बंट रहे हैं, विदेशों में भी यह खबरें जा रही हैं जिससे इसके साथ साथ हम लोगों ने नम सुना है ग्नान खोगीशी का, बड़े नामी ग्रामी स्वामी पीछे रहत है और अब वे कैद में हैं। उनका सारा पेशा यही है। पीछे हमने पामिला का किस्सा पढ़ा। इसमें भी यही है जो ग्रस्त शस्त्र का व्यापार करते हैं जमाना चाहते थे।

महोदय, एक तरफ ये विपक्ष से चर्चा करवाते हैं कि मुल्क की सुरक्षा के लिए ग्रच्छे से अच्छे घस्त होने च हिए और अगर घस्त खरोदते हैं तो पलां देश से ही खरीदने पड़ेंगे नहीं तो हम इसो तरह की सी.ए.जी. की रिपोर्ट आपके से मने पेश करते रहेंगे, इस तरह का ब्लेकमेल हमारे देश को किया जा रहा है।

महोदय, मैं ज्यादा वक्त न लेते हुए फिर एक वातयाद दिलाना चाहत। हूं कि यह चक्रांत बड़ालंवा है । जैसाकि कल भी मैंने कहा था, इन लोगों ने

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ज्योतिषियों से प्रछकर इस्तीफे दिए और ज्योंतिषियों से प्रछवःर ही इस्तीफे दिए। ये किताबें छपा छपावार कह रहे हैं कि इलेक्शन के बाद कीन प्रधानज जमी हवा प्राइम मिनिस्टर कौन हेगा ? एन०टी० रामाराव, रामकृष्ण हेगड़े या वी ०पी ० सिंह तो एक वार मैंने म्रापको वताय। था कि कि एक ज्योतिषी चीधरी चरण सिंह ग्रीर चन्द्रशेखर :दोनों के पास जाा था ग्रीर कहना था कि ग्रगला प्रधान मंत्री "अ" चन्द्रजेखर बनेगा। वह चन्द्रजेखर के पास जता थातो वहा थाकिः "च" से चन्द्रशेखर प्रधान मंत्री बनेगा भौर जब चौधरा चरण सिंह के पास जात था तो कहता था कि अप तो "च" स् ायर है ग्राप प्रधान मंत्री वर्नेगे। ग्राज ज्योति-षियों के कहने पर कोई झर्ड-न रीण्वर बन रह है, कोई रूद्राक्ष करवा रहा है, कोई महा-मत्यंजय करवा रहा है। इन्होंने डेट देखकर ही रिजियनेशन करवाया है। ये सोचने की वातें हैं कि इन्होंने कहा 128 इस्तीफा देंगे. 24 तारंख को इस्तीफा कुरन', इसके पोछे भी अंक था। यह सारा दिचार करके ये मुल्क को गिराने की कोशिश कर रहे 書 1

उपसभाध्यक्ष महोदय, मैं भ्रापको अगाह करना चाहता हं कि इसके पोछे सिर्फ मकसद यहां है कि 64वां अमेंडमेंट पास न होने पाए, पंचायती राज बिल पास न होने टेना है । ये 64वें अमेंडमेंट के खिलाफ जचन्दरियों में गए, 64वें अमेंडमेंट को पास सही होने देना है। अभी इनको पता है कि 65वां अमेडमेंट भी नगरपालिकाओं केलिए ग्रारहा है उसको भी पास नहीं होने देना है। इनको पता है कि राजीव गांधी ने कृषि क्षेत्र को औद्योगिक क्षेत्र के समान करना है. फेजवाइज 5 साल में करना है, उसके लिए शस्त्रात इसी साल से करने का मूव सदन में ग्राना है। उस. पर भी विचार न हो सके। इन सारी ची जों को रोकने के लिए जिनसे जनता का फायदा हो, उनको रोकने के लिए सिफ 14 दिन का ल'स करके एक नई हवा चलाने की इन्होंने कोशिश की है।

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यदि सी.ए.जी. की रिपोर्ट मददा होता तो वी.पी. सिंह को रिजाइन करवाते, एन.टी: आर.को रिजाइन करवाते। अगर सी.ए.जी. की रिपार्ट मददा होता तो वी. पी. सिंह रिजाइन करते और फिर इलेक्शन लड़ते जिसने बोफोर्स की कीमत तय की थी। यह राजीव गांधी ने नहीं की थी। जैवा कि मेरे पूर्व वक्त ग्रोंनि कहा, यह पंलिटिकल गिमिक है। सी. ए.जी. की रिपोर्ट की झाड़ में देश को विखेरने की कोशिश की जारही है। धन्यवाद ।

7.00 Р.м.

डा. रत्नाकर पाण्डेय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महादय, में समझता हं कि इस डिबेट का मैं अंतिम वक्ता ē

उपसमाध्यक्ष (श्री मीर्जा इर्शाव बेग) । नहीं और भी हैं।

डा रत्नाकर पाण्डेय : इसके पूर्व कि मैं कुछ कहं में ग्रापकी ग्रमिनन्दन करना चाहता हूं। अपको उपसभाव्यक्ष के ग्रासन्न पर विराजमान देखकर लगरहा है कि नयी पीढें। का एक प्रतिनिधि इस सदन का सभापति बन कर बेठा है जो राष्ट्रीयता के प्रति, भारतीयता के गति और भारतीय संकृति के पति समर्पित हैं और ऐसे स्मर्पित सभापति की अध्यक्षता में नुझे बोलने का मौका मिल रहा है।

ग्रल्पक लिक चर्च 31 मार्च, 1988 को समात हुए वर्ष के लिए भारत के नियंत्रक महालेखा पर्राक्षक के प्रतिवेदन (1089 का सं. 2) - संघ सरकार---रक्षा सेवाएं (सेता ग्रीर ग्र युव कारखाने), जो 19 जलाई, 1989 को राज्य सभा के पटल पर रखा गया था, के पैरा 11 ग्रीर 12 के संबंध में 21 जुलाई, 1989 को श्री एन. के. पं:0 साल्वे द्वार। प्रारम्भ की गई चर्चा पर झागे चर्चा करने की अनुमति झापने जो मुझे दी है इसके लिए मैं ग्रापका कृतज्ञ हं। अपोजिशन इतनी अस्थिर है, चंचल है, मनका संकल्प और विकल्प इतना

डा० रत्नाकर पाण्डेय

ग्रस्थिर हैकि हमारे लाल कृष्ण ग्राडवाणी ग्रीर ग्रटल विह री वाजपेयी ने सी० एंड ए० जी० को रिपोर्ट पर चर्चा करने कॉ नोटिस दिया और फिर उसे वापस ले लिया। लोक सभा में भी इस चर्वा का नोटिस दिया गया था और उसे वापस ले लिया गया। जैसा हमारे कई माननीय बजगं सदस्यों ने कहा कि सी० एंड ए०जी० की रिपोर्ट पहले पो०ए०सो० के पास जानी चाहिए लेकिन वहां नहीं गयी और इस सदन में रखी गयी । भारत को स्वतंव हुए 42 वर्ष हो रहे हैं ग्रीर 42 वर्षों के इतिहास में जितने भी हमारे भारत के नियंत्रक महालेखा परोक्षक के प्रतिवेदन ग्राये हैं उसे उठाकर देखा जाए तो किसी भी रिपोर्ट में कोई न कोई खामी जरूर निकाली गयी हैं । यह पहली रिपोर्ट है जिसे संसद में हम बहस के लिए ले आये हैं। ग्राज प्रातःकाल हमारेनेतः राजीवः जी ने एक माननीय सदस्य को जिज्ञासा पर कहा कि सरकार किसी भी कार्यकरण पर, किसी भी कार्रवाई पर किसी भी क्षण, किसी भी प्लेटफार्म पर चर्चा करने को तैयार है। हमारे अपीजिशन के भाई चर्चा का नोटिस देकर वापस भी ले लेते हैं यह स्वयं जनतंत्र के साथ खिलवाड़ करनां है। आरेर ऐसे लोग जनता के बीच में जाकर जब राजीव गांधी की या हमारो सरकार की आलोचना करेंगे तो जनता उनसे पूछेगी कि आपने बहुस के लिए क्यों नोठिस दिमा था और क्यों वापस ले लिया। यह शहीद होना चाहते है। शहीद वहां होते 흉 :

> जाइये कुर्वाशहीदां में वतन की श्रान के, जढ़ गये सूली पर भो सावन का झूला जान के ।

वे लोग बहीद होते हैं जो अत्य स्वरंख त्या व देते हैं। जो भौग क लिए, सता प्रति या इपलिए कि किसी तरह ये हमें शासन में कोई न कोई पद मिल जाये उसके लिए जपीजिशन में रोल कर रहे हैं। विरोधी दल के लोग इसी लालच में यह सब कर रह हैं। भारत के जनतंज के साथ जिस तरह का मजाक कर रहे हैं एसा

मजाक शायद दुनियां में कहीं न हुआ होगा। ग्राप बैठे हैं आपकी कुर्सी को घेर लिया जाए, आपके आदेश को न माना जाए, चाहे उस कुसी पर महामहिम शंउर दयाल शर्मा जी बठे हों, चाहे हमारे भूतपुर्व सभापति और वर्तमान राष्ट्रपति बेंटरमन जी बैठे हों, क्राप बैठे हों या -कोई भो बैठा हो उस कुर्सी को गरिमा मान्यता और महिमा है और उस महिमा को कांग्रेस के सदस्य के नाते हम धूमिल नहीं होने दगे । अगर चेयर की महिमा गिरती है तो इस सदन में इमारा बैठना बकार है। चेयर सर्वोपरि इस सबन में होती है। सदन की महिमा को गिराने बाले लोग, चेंबर को अपमानित करने वाले लोग; चेयर के आदेश को न मानने वाले लोग कितना जनतत में विश्वास रखते हैं आने वाले दिनों में जनता इसका जवाब देगी । सी॰ए०जी० को कोई भी रिपोर्ट अब तक सोधे पार्लियामेंट में डिस-कस नहीं हुई है। विरोधी दल के सदस्यों की मांग पर राज्य सभा ग्रीर लोकसभा में सरकार ने बहुस कराने की स्वीकृति दी; लेकिन बाद में विरोधी दल के लोग बहस न कराने पर बड़े रहे और उन्होंने लोक सभा की सदस्यता से त्यागपत्न दिया । ग्रनेक विरोधो दल के सदस्य इस बात से पीडित हैं कि जपने स्वार्थ के लिए वी० पी० सिंह ग्रीर रामाराव मिलकर उनकी पेंशन भी खा गये । पैंशन उनका एक सद्वारा थी, वह भी उनसे छोन ली गई। जब वे लोग जपने सदस्यों के साथ पेंशन के मामले में विश्वासधात कर सकते हैं तो रूछ भी कर सकते हैं के जनता द्वारा चुने गये इन सदस्यों ने जनता के उस विक्वास को भी घोखा दिया है। खले आम जन विक्वास के साथ आतम-षात किया है और बिना जनता से पुछे लोक सभा से इस्तीफा देकर भले ही वे शहीद बनने का स्वांग कर लें ग्रभिनय कर ल, लेकिन जनता उन्हें हि कारत को नजर से स्रीर घुणा की दुष्टि से देखती है और कोटि-कोटि जनता द्वारा सौंपे गये दायित्व से मंह चराकर निर्वीर्य और कायर की तरह से भागने वालों के प्रति जनता घुणा का भाव रखती है। ऐसी सोच ग्रीर समझ एक लम्बी साजिश का हिस्स। है

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कमेटी के मत के विपरीत कोई निश्चय करती है तो निश्चय ही वह मान्य नहीं होगा। हमारे देश की जनता अपने जन प्रतिनिधियों पर विण्वास करती है। उनके विश्वास को झुठलाना बहुत बडी साजिस का अप्रंग है। सी०ए० जी० की रियोर्ट में तकनीकी पहलग्रों पर ज्यादा नवताचीनी की गई है। यह सही नहीं है। सी०ए०जी० कोई एकनपर्ट टेक्नीकल बाडी नहीं है। विरोधीं पक्ष ने लोक सभा की सदस्यता से इस्तीफा देकर जनता के साथ विश्वालघात किया है। राजीव गांधी की सरकार पंचायती राज बिल के द्वारा जो सत्ता देने वाली है ग्रयवा हमारी नगर-पालिकाओं से संबंधित हम कानून बनाना चाहते हैं उन विलों को पास न होने देने में ये बाधा डालना चाहते हैं। यह जनता दल नहीं, जनता विरोधी दल का काम है। अब तोता मैना की कहानो पुरानी हो गई । इतनी बार आपने बोफोस, बोफोर्स, कहा, जनता अब इसमे ऊब गई है। वह इसका नाम भी नहीं सुनना चाहती है। हमारे नियंवक महा-लेखाकार कभी गह सचिव थे। मैं 67 से दिल्ली में हूं। बें मेरे प्राने पयिचित हैं। साहित्य, कला ग्रौर संस्कृति में उनकी रुचि है ग्रौर इस संदर्भ में वे मेरे पास झाते हैं। किस रूप में उन्होंने यह सब किया है यह शंका का

> विषय हो जाता हैं। अपने साढ़े चार वर्षं की सदस्यता के दौरान विरोधी दल ने जनता की भलाई के लिए क्याकाम किये हैं ? अगर इनमें हिम्मत है, अगर विरोधी दल के लोग किसी तरह नैंतिकता मं विश्नात करते हैं, पालिटिकल मारेलेटि में विश्वास करते है तो जनता के सामने आकर बताये। उन्होंने राजीव गांधी और कांग्रेस की सरकार को गाली देने के ग्रलावा. कौन सा काम किया है ? इस में साजिश बहुत बड़ी है। रानाराय जी केदल के लोग बडी लम्बी चौड़ी वातें करते हैं। वैसे कल जब मैं अपने विचार रख रहा था तो व-एक साथ खडे हो जाते थे। सच्चाई कहने में अच्छा लग रह. था। लेकिन आज उनका आसन में खाली देख रहा हं। लेकिन मझे फिर भी सच्चाई क3नी पड़ रही है। वह यहां रहते तब भी मैं कहता।

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से इन देश में बहत दिनों जो चल रही है। यह किसी ले छिपा नहीं है कि प्रधानमंत्री केदपतर त फाइलें गायव होती थीं और कनाट प्लेत में किसी दलाल के यहाँ उनका फोटो प्रिट होता था। जैना हमारे माननीन संदस्यों ने कहा, बहुन कुछ चीजें ऐसो होती यीं जो सोधे विदेशों को दे दी जाती थीं और बहां से हमारे सैनिक सुरक्षा की बातें लीक प्राउट होती थीं ! ऐस लोग जेल के ग्रन्दर हैं। लेकिन जेल के ग्रन्दर ऐसे लोगों को होना चाहिए जो जनतंत्र पर कुठाराघात करने हैं। आज मुझे दुःख के साथ कहना पड़ रहा है कि चाहे रामाराव हो, ग्ररुण नेहरू हो, चाहे बी०पी० सिंह हों, ये सब ग्रानी थैली मर कर मालोमाल हो गये हैं और अपने उन गरीव साथियों की, सहयोगियों और कुलीग्ज की पेंशन तक खा गये हैं। वे इनको माफ नहों करेंगे। आने वाने दिनों में ग्राप देखेंगे कि इनकी स्थिति दयनीय प्राणी की तरह होगी जो राजनीति और समाज सेवा के क्षेत्र से समाप्त हो जायेंगे।

बोफोर्स तोपों का मामला ज्वायन्ट पालियामेंटरी कमेटी ने हर पहलू ते देखा है। मैं जानना चाहना हूं कि जय ज्वायन्ट पालियामेंटरी कमेटी न विपक्ष को ग्रामं-वित किंवा तो आपने उसकी सदस्यता ले क्यों इंकार किया ? विपक्ष ने उसकी तदस्यता स्वीकार करने में एक नया बवैला क्यों किया? आप किसी न किसी बहाने से सरकार को क्लीन चिट देने में असमर्थ रहे,। फिर भी हम किसी भी दल के सदस्य हों, इस सदन में हमने शेपय ली है कि संविधान के प्रति अगर कोई भी गलत काम करता है तो हम गलत काम को गलत कहेंगे और सही काम को सही कहेंगें। हमारे अनेक माननीय सेदस्य और अगर मैं भूलता नहीं हूं तो झॉप भी उस समिति के सदस्य थे और आज आप नेयर पर बैठे हुए हैं, उस रिपोर्ट को गलत कहना उन सदस्यों का अपनान है। कोई भी आडिट की संस्था हो, कोई भी संस्था किसी मंतालय के अन्तर्गत अगर काम करती है आर अगर वह स्वायत संस्था ज्यायन्ट पालियामेंटरी

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डा० रत्नाकर पाण्डय

तुम्हीं गरन होगे तो क्या रंगे महफिल, किन देखकर आप णर्माइरेगा।

मान्यवर, रामाराव जी के दामाध के बारे में मैंने ग्रखबारों में पढा कि उन्होंने रश्मि नाम की एक दो साल की लडकी को किडनेप किया है और सुप्रीम कोई ने आदेश टिया है कि उस लड़की को पेश किया जाय। उस लड़की की मां समोन रेडी इस समय दिल्ली में उपस्थित है और वह कहती है कि झाथिक शोषण के लिए मेरी बेटी का अपहरण किया गया है ग्रौर उसे लौटा नहीं रहे हैं। ये लोग इस तरह से छोटे-छोटे बच्चों का शोषण करते हैं। डाकु, लुटेरे सिनेमा और वहानियों में, हम लोग मुलावर की रोमांचक कथा पढ़ते हैं। इस रोमांचक कथा के करने वाले का ससूर, 70 साल की अवस्था में ब्रह्मचारी का रूप धारण करके दिलास लीला के कृत्य कर रहा है और मख्य मंती पद का फायदा उठा रहा है। ऐसे लोगों के खिलाफ हाई कोर्ट स्ट्रिक्वर पास करता है। ऐसे लोग तिरुपति से लेकर गुंटर तक न जाने कितने हजारों एकड जमीन पर कब्जा किये हुए हैं. । ऐसे लोग जो उनके दल में हैं वे डिक्टेंटर-शिप चलाते हैं। उनकी क्या स्थिति हो गई है यह जानने के लिए मैं उनसे कहना चाहता हं कि वे जनता के बीच में चलें। 9 ग्रगस्त को कांति दिवस है। इस क्रांति दिवस के दिन हम विश्वास करते हैं कि इस देश की जनता राजधानी दिल्ली में दिखा देगी कि देश की जनता किसे चाहती है। इस देश की जनता राजीव गांधी को चाहती है। राजीव गांधी ग्रगर बेईमान है, ग्रगर उसने किसी तरह को हेराफेरी की है तो इस देश और संसार में एक भी व्यक्ति ऐसा नहीं होगा जो ईमानदार होने का सर्टिफिकेट कहीं से प्राप्त नर सके। जिसने अपने छोटे भाई की चिता सजाई हो जिसने श्रपने पिता की चिता सजाई हो, जिसने अपनी मां की चिता सजाई हो, जो भरी जबानी में योगेश्वर हो चुका हो उसके ऊपर लांछन लगाने वाले लोगों की जुबान इस देश की जनता जरूरत पडऩे गर बंद कर देगी ग्रीर उनके सारे नारे

बेकार जायेंगे। इस देश की जनता कर्मंठता में विश्वास करती है। हमने नेहरू रोजगार योजना गरीबों की भलाई के लिए प्रारंभ की । इसने लोगों की भलाई के लिए वह काम किये जो पिछले 40-42 वर्षों में कोई भी सरकार नहीं कर सकी। इमने बाढ़ पर नियंत्रण किया। जब भखमरी फैली तो हमने इतना ग्रनाज दिया कि लोग तुप्त हो गये केवल मनुष्य ही नहीं बल्कि पश पक्षी भी तुप्त हो गये। इतने बढे और अच्छे काम जो हमने पिछले साढे चार सालों में निये जनता दल के लोगों को उसमें कोई ग्रन्छाई नहीं दिखाई पड़ती । उन्होंने जो उस सदन से इस्त फा दिया है उसके कारण वे झब पश्चाताप कर रहे हैं। जो विरोधी दल के लाग मिल रहे हैं वें कह रहे हैं कि हम क्या करते पार्टी का आदेश था। हमारा मन तो नहीं था। इस तरह का गलत कदम उठाकर इन्डोंनें अपने पैरों पर स्वयं कुल्हाड़ी मारी है। विसी शायर ने कहा है कि:

सिर्फ एक कदम उठा था गलत राहे शौक में मंजिल तमाम उम्र मुझे ढुंढती रही ।

इनको पता नहीं चलेगा ग्रगर सदन छोड़कर गये हैं। ये नैतिकता की बात करते हैं। कल मैंने इसी सदन में कहा था कि अगर अपनी मांका दुध पाया है वरोधी दल के लोगों ने तो इस तरह जनतंत का मखील न उड़ाकर, अगर तुम्हारे में हिम्मत है तो तुम इस सदन को भी छोड़ो ग्रौर चलो सडकों पर, गलियों में । आपसे जिस भी, जहां भी ग्रौर जिस रूप में भी जिस भी शख्स के साथ निपटना हो। निपटने के लिए तैयार बैठी है इस देश की जनता। तुम ने जनतन्त्र के सा विश्वासघातं किया है । मान्यवर, ग्रगस्त 1980 में 155 एम एम मीडियम गन खरीदने का फैसला हम्रा । यह काम स्वीडन की बीफोर्स कम्पनी को मार्च 1986 में सौंपा गया और इतनी इस पर चर्चा, परिचर्चा, वादविवाद ग्रीर निर्णय हो चुके हैं। रिपोर्ट में कहा गया था कि सी० ए० जी० ने सभी सम्बन्धित फाइलें ग्राहिट के लिए जुलाई, 1986 में मांगनी शरू की लेकिन जलाई. 1988 में उन्हें

मुहैय्या की गई । यह सभी सम्बन्धित फाइलें रक्षा मन्द्रालय ने पालियामेंट की ज्वाइंट कमेटी के लिए रखी हई थीं। जुन, 1987 में रक्षा मंत्रालय ने सी.ए. जो, को बता दिया था कि वह जो भी रिकार्ड देखना चाहे रक्षा मंत्रालय उनको पूरी सुविधा प्रदान करेगा लेकिन ग्रफसोस है कि ग्राडिट ने रक्षा मंत्रालय की इस ग्राफर का फायदा नहीं उठाया । ग्राज हमारे ग्राडिटर जनरल जो भी रिपोर्ट दें उस रिपोर्ट में राजीव गांधी के सम्बन्ध में मैंने देखा है कि इस रिपोर्ट में प्रधान मंत्री ने जो कुछ भी किया है वह वित्त मंत्री की रिक्मेंडेशन पर किया है। मैं यह रिकाडं करान। चाहता हूं इस रखन में कि इस देश के। वित्त मंत्री जो है उस ने क्या-क्या किया। यह मैं आगे रिकार्ड कराऊंगा । बीफोर्स तोपों के आहर देने में; निर्धारित प्रक्रिय का पालन किया गया है उस में किसी प्रकार की कोई कमी नहीं है, न किसी निर्धारित मानदण्ड का उल्लंघन किया गया है और जो ग्रांपत्तियां ग्राडिटर जनरल द्वारा लगाई गई हैं वह विचारणीय नहीं हैं और जो हमने नेगोशियेशन किये उस में विचीलियों को हटाया। हमने 10-10 तोपें अधिक ले कर के सौदा किया फायदा किया। कभी यह कहत हैं कि क्वालिटी ठीक नहीं है। जब मैदान में तोप चलादी गई जैसी क्वालिटी निर्धारित हई थी उससे भी अच्छी निकली तब भी इनकी जवान बन्द नहीं हई। यह बेशर्म हो चूके है और इस सन्दर्भ में; कोई बात आई, आज इस सदन के सदस्य राम जेठमलानी जिसवा नाम जबान पर लाने से पाप लगता है वह कहां है ?_वह बाज बमरीका में; पड़ा हुआ है। वह क्या कर रहा है ? वह झमरीका के सांसदों से मिल रहा है और मिल कर के वता रहा है कि ---

"...pre-election understanding and bas made it clear tbat V. P. Singh, a foimer Finance Minister and Defence Minister would head a new Government and Ramakrishna Hegde, former Karnataka Chief Minister, would be in the second position, Ram Jethmalani said."

वह कर क्या रहा है ---

Congress Party Government has followed the Soviet model economy a*d that bas not helped . India, he declared. He said that if the Opposition., tcprivatisalicn."

प्राइवेटीवरण वरेगा। हम रूस हो या चीन हों या अमरीवा हो या जापान हे स्वसे सहयोग तो ले स्वते हैं। हमने अपना संविधान भारत का संविधान बनाया जिसमें विश्व की समस्त ग्रन्छाइयों को लिया है आधिक द्राप्ट से हम विसी के मोहताज नहीं है। हम दुनिया के पिछडे हुए हैं टबे हुए राष्ट्रों के नेता बन कर राजीव गांधी के नेतत्व में काम कर रहे हें ग्रीर जनता ५१ टी जैसे वभी स्वतंत्र भार्टी बनी थी और राजाओं को, पूंजी-। भतियों को लेवर वे चलना चहते हैं। अमरीका के पंजीवाट की दलाली वरने केलिए रामजेठमलानी गया है ग्रीर प्राइवेट रूप से सरकार को चलाना चाहता है फ्राधिक व्यवस्था में उनको विश्वास नहीं है। इतनाही नहीं राम जेठमलानी नेवहा है ..

उपसभाध्यक्ष (श्री की जीइ जीववग): व्यक्तिगत नाम न लें तो ठीक होगा।

डा० रस्तावर पाण्डेर : ठीक है। एक विरोधी वल के सदस्य ने वहा है, इसमें एक डाकुमेंट कोट करें रैहा हूं जिसमें लिखा हुन्रा है खालिस्तानियों से हमारें प्रधान मंत्री ने कहा कि जस स्वस्य की साडिश है। कोट किरा। मैं श्हां सिद्ध करना चाहत हूं कि विदेश में खालिस्तान का स्वरुप सचालित वरने वरले जो तल्ब बैठे हुए हैं केन्द्र बिन्दु बनकर उनसे जनकी सांठ गांठ है और

> "Prominent leaders of the Sikh community in New York, most of them supporters of Khalistan, had to cancel the twice-scheduled meeting with . Jethmalani about three weeks ago, when the lawyer said that he was too iU to meet all the

(डा० रत्नाकर पाण्डेय)

"Prominent leaders ot the s>iicn स्नाज सोषण हो रहा है इसके पहले कभी community in New York, of them supporters of Khalistan, had to cancel the नहीं हुआ था और सोषण ही शक्ति है twice-scheduled meeting with Jethmalani यह मानने वाले लोग, वी. पी. सिंह जैसे about three weeks ago, when the lawyer लोग, खुलेग्राम सी. आई. ए. से ताल मेल said that he was too iU to meet aU the करके कांग्रेस के शासन को इत्स्विर social engagement at that time and he said करना चाहते हैं उनसे में कहना चाहता हु that he had nothing againt meeting the Sikh leaders there. Mr. Jethmalani said that they a wared mile frat had invited him, but he was too ill to वर्ष का है, वह कांति होगी और क्या attend. On his way to they US, he said, he किसी देश में कांति होती है तो विध्वस had made an address at the Gurdwara in नहीं होता है, नवनिर्माण की आधारणिला Southall in London."

हो क्या रहा है। मैं इस सटन के माध्यम से कहना चाहता हं कि इस सटन में सी. बाई. ए. से, खालिस्तान बनाने वालो से साजिश करने वाले लोग प्रवेश कर गये हैं। मैं अब कहना चाहता हूं, रिकार्ड कराना चाहता हूं कि सी.आई.ए. से सांठगांठ कर रहा है वह आदमी बैठकर, वी थी. सिंह और राम कृष्ण हेगड़े का जो चूना हुआ प्रतिनिधि है। जब गुरुपदस्वामी जो उसके नेता के रूप में, उसके टल के नेता के रूप से जिसका वह सदस्य है, बोलने हैंनो मुख और इमारेगावतीय सदस्य को विवण होकर खड़ होना पड़ा है करोकि सी०ग्राई०ए० और खालिस्तान की मांग करने वालों से सांठ गांठ करने वाला व्यक्ति इस सदन में बैठा हुआ है तो अपपोजिसन के लोडर चाहे गुरुपदस्वामी जी हों या कोई हों उग्हें ग्रधिकार नही है विरोधी दल का नेत्त्व करने का, जब तक कि इस चीज का पर्दाफाण नहीं हो जाता है। वहां के सांसदों से अनेक लोगों से गप्तचर एजेंसियों से क्या यह छिपा है कि इस देश के वी. पी. सिंह ने हर्षमैन को फाइनेंस की फाइल, अपने देश की फाइल बी थी, जो सी०ग्राई०ए० का रिटायई डाइ-रेक्टर था, प्राइवट फर्म चला रहा था। दी थी कि नहीं दो थी। वैसे ब्यक्ति बाज प्रधान मंत्री बनने का खबाब देख रहे हैं। कितने लोग प्रधान मंती वर्नेगे। चन्द्रशेखर अलग काट रहे हैं, देवीलाल जिन्होंने बहुत कुछ किया अपने प्रदेश में और इस तरह किया कि उनके दो-दो बेटे. दामाद, सारे रिश्तेवार, चाहे इस सदन में

1989-90 (July, 1989) हों चाहे कहीं और हों, पावर में आ गये, हरियाणा की जनता का जिस तरह मे जो इस रखी जाती है । उपसभाध्यक्ष महोदय, इतिहास बड़ा निर्भम होता है और निर्ममता की सीपी में राजनीति की मोती सुरक्षित होती है और एस मोती के रूप में राजीव गांधी की जितनो परीक्षा हई है उतनी इस देशा में किसी की नहीं हई है। कहते हैं कि टो. बी. में मूस्कराहट राजीव गांधी की कम नहीं हुई है। मस्कराहट ग्रंधेरेकी कम न हुई हैतो एक जमा जलाने से क्या फाण्टा होगा। वी.पी. रिंह से में कहना चाहता हं कि मुस्कराहट ग्रंधेरे की कम नहां हई तो एक शामा जलाने से क्या फायणाजिसमें कोई ग्रदा, कोई फन ही नहीं, जिसमें दिल जीतने की कशिश ही नहीं, ऐसो साका के हाथों में प्याला लिये वीच महफिल में आने से क्या फायदा। राजीव गांधी वह पूल है जिसको मां ने अपने सारे जीवन का बलिटान किया और जनतंत्र में विश्वास करते हुए अगर इंडिरा गांधी जी ने बैंकों का राष्ट्रीयकरण किया, अभगर नेहरू जी ने पंचशील के सिद्धांतों के माध्यम से तारी दूनिया में गांति की स्थापना की तो राजीव गांधी ने पंचायत राज, 18वर्ष का मताधिकार, महिलाग्रो को 30 प्रतिशत जन प्रतिनिधित्व और सबसे बढकर नगरपालिकाक्र) को स्वा-यत्तता दी । हम पावर को डीसेंटलाइज कर रहे हैं। झौर यह चिल्ला रहे हैं। दिन में सपना देख रहे हैं प्रधान संखी होने का, सब प्रवान मंत्री होना चाहते हैं। ऐसे निम्न भावों से भरा हुत्र, स्व यों बार ढ़ोगी का रूप वारण करने बाला बहरूपिया रामाराव जी हां, चाहे चिरंकुण

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गालक के रूप में परिवारवाद को बढ़ावा देने वाले देवीलाल हों, चाहे और कोई हो, मैं कहना चाहता हूं कि इस देश की कोटि-कोटि जनता-चाहे छाडिटर-जनरल की रियोर्ट आप लायें, चाहे जायंटपार्लिया-मेंट्री जमेटी की रिपोर्ट लायें, उसको उससे मतलब नहीं है, उसका नतवब अपनी क्षधा शांत करने से, अपने उर छत उनको चाहिए । वह छत राजीव गांधी देरहा है, अन्न दिए, उसका पेट भर रहा है और क्षांखों में जो आंसू भरे हुए हैं, हमारे छोटे छोटे नौनिहाल बच्चे जो की चड़ में भरे हुए हैं, जिन होठों पर वचपन में ही बढ़ापे की रेखायें पड़ गई हैं, झुरियां पड गई हैं, उन झुरियों को मिटान का राजसूय यज्ञ राजीव गांधी कर रहा है। विश्व की जनता के लिए ग्रौर उसमें इस ग्राडिटर-जनरल की रिपोर्ट पर वहस की मांग करके मैदान छोडकर भागने वाले अपोजी शन के लोगों से मैं कहना चाहत। हं कि चलिए मैदान में, जहां चलिवेगा कन्या कुमारी से लेकर कश्मीर तक हन चलने को तैयार हैं और जनता के बीच में तुम्हारी धज्जियां उड़ा करके रख देंगे।

इस आडिटर-जनरल की रिपोर्ट से राजोव गांधी इस्तीफा क्यों दें ? तुम बात नहीं करोगे । जनतंत्र का मूल मकनद होता है 6ि हम बहस के माष्यम से चीत्रों को सामने लायें । इस्तीफा दें राजीव गांधी और तुन शाह हो । आपो-जीशन में एक-एक आदमी अब्ध्दाचार से घरा हुआ है । सबकी बात मैं नहीं करता हुं, पर जो लोग नेता बने हुए हैं, ऐसे लोगों का पदीकाश करता होगा और खुल करके करना होगा ।

अन्न,मान्यवर, यहां एक मंती बैठे हुए हैं। मैं इनसें पूछना चाहता हूं... उपसमाध्यक्ष (श्वीमीर्जाइ शरीदबेंग) : नहीं दो मंत्री हैं।

डाo रत्याकर पाण्डेंयः वह तो हन लोगों के मंत्री हैं। मैं पूछना चाहता हूं मंत्री जी से, जुब-जव हुसने राजीव गांधी का नारा लगाया, आप लोग बैठ करके मुस्कराते हैं। हम झूझते हैं, आप बैठ करके मुस्कराते हैं भोग आप करेंगे, हम जान की वाजी लगायेंगे, यह बंद करो और राजीत गांधी की जय वोलनी हो, तो इस सदन में जय वोलने में तुम्हारी जुबान चुप नहीं रहनी चाहिए।

राजीव गांधी आपको यहां लाये हैं, इंदिरा गांधी आपको यहां तक लाई है और जब राजीब भांधी को * इस सदन में कहा जाता है, तो सुस्कराने वाले मंतियों से मैं कहना चाहता हूं, उन सांसदों से कहना चाहता हूं कि यह बंद कारो और निष्ठा और जायल्टी अपने नेता के प्रति और दल के प्रति दिखाओ।

इस रिपोर्ट की घञ्जी जनता में उड़ गई है, न जाने कितनी चीजें बोफोर्स पर क्राई। जनता इस पर ध्यान नहीं दे रही है।

रक्षा संतालय में रक्षा उत्पादन, ब्रौर पूर्ति विभाग में राज्य संती (श्रीडी० एल० बैठा) : यह मुस्कराने की वात जो है, वह ब्राप किसको कर रहे हैं ?

DR. RATNAKAR PANDEY (I am addressing the Chair. (*Interruption*) 1 want to convey my hard feelings.

श्रीडीoएलoबैठाःकोई मंतीमुस्करा नहीं रहे हैं।

डा० रत्न) कर पाण्डेयः में स्पष्ट हूं। जो कुछ मैंने कहा है.... (व्यवधान)

श्रीडो. एल. बैठाः कोई मंत्री मुस्करा नहीं रहे।

डा० रत्नाकर पाण्डेयः मैं किसी व्यक्ति की वात नहीं कर रहा हं।

श्रीडो० एल० बैठाः नहीं, ग्रापने मंत्री का नाम लिया है।

डा• रत्नाकर पाण्डेयः मैं जो कुछ कह रहा हूं, अपनी आत्मा से कह रहा हूं और राजीत गांधी को पाली दी जाए और उसके दल का व्यक्ति मौन वैठा रहे----मुस्कराहट को मौन में समझ लीजिए---

*Expunged as ordered by the Chair.

यह मैं अनुचित भ नता हूं। यह दल के प्रति और नेता क प्रति निष्ठा की, मैं कभी मानता हं।

अव आप समाप्त कीजिए।

🌾 डा० रानाकर पाण्डेय : वी० पी० सिंह का दामाद संजय सिंह, लघुमति का खिलाड़ी--सैयद मोदी की हत्या की साजिश हथियाने वाला, प्रदेश के जनता दल का ^{SO.} अङ्गक्ष है कहीं विद्या चरण शुक्ल हैं, इमरजेंसी के संस्थापक, न जाने कितने लोग 1 5

जनता अनपढ हो सकती है, गरीव हो i *fft*% *fft inrr. सकती है, लेकिन वह सनझदार न हो, ऐसा नहीं है। वह सब कुछ समझ रही

वी० पी० सिंह दोगी है। उन पर सारी कडी कार्यवाही करना चाहिए।

उस दलीय चरित के बल पर मैं फिर कहना not new today. Every year, the C.A.G. बाहुता हूं कि अगर नेता के प्रति कोई कू-वान्य कहता है, कोई कुवचन कहता है, तो उसके लिए कुछ भी करना हो. हमें करना पडेगा।

ग्रापने सूझे बोलने का मीका दिया; इसके लिए धन्यवाद ।

THE VICE-CHAIRMAN (SHRI MIRZA IRSHAD BAIG) ; Mr. Lenka. He is the last speaker.

SHRI KANU CHARAN LENKA (Orissa) : Mr. Vice-Chairman, Sir, I am 📲 🦉 उपसमाध्यक्ष (श्री मोर्जा इर्गाववेग) : the last speaker of the House today. I know that everybody is tired and nobody is interested in listenting. So, I will try to be brief.

THE VICE-CHAIRMAN (SHRI करके उसकी पत्नी अनित। मोदी को MIRZA IRSHAD BAIG) : No. It is not

SHRI KANHU . CHARAN LENKA : I will try to be brief. Sir, we are discussing the C.A.G. report in this House. I have gone तो इन शब्दो के साथ इस परिचर्चा through the report. This report is reminding me of a proverb in Oriya. It jmeans that the में आपने मुझे भाग लेने का अवसर दिया, thief says that the thief is going away. Catch हम विश्वास करते हैं कि इस देश की him. JfcPJrr ^:v>, Ti.fr *.mt i ^"ir ; qfa ww

The C.A.G. has nowhere blamed the है बीर इस रिपोर्ट में जो तथ्यहीन तकां Prime Minister directly. If he has blamed के माध्यम से गलत अर्थ विरोधी दल any body, he has blamed Mr. V.P. Singh. के जोग जगा रहे हैं, वह समाप्त करंगी So, the decision that they would resign from oran, और राजीव गांधी के प्रत उत्तकी they know that if the C.A.G. report is यास्था है और इस रिपोर्ट में कहीं भी discussed in the House, every thing will राजीव गांधी पर झालोचना नहीं की गई come to limelight. So they have taken this है, सारी जिम्मेदारी वी of lo सिंह पर है। frustrated step. The are not frustrated today. They have been frustrated for the last six months. When the Prime Minister insisted upon bringing the Panchayati Raj Bill in the House, since then the opposition is frustrated. They have no patience. In the माननीय उपसभाष्ठ्रवन्त जी, मैं समाप्त Chief Minister's Conference, they were बरने से पहले कहना चाहना हूं कि मेरा Panchayati Raj Bill or not. So, they are used to guit Parliament in this session for the session for the they decided to guit Parliament in this session for they decided they are they ar किसो सदस्य का अवमानता या उसकी long before. They decided then and they प्रतिष्ठा के प्रतिकृत कोई शब्द कहना, were waiting for a chance. They were लेकिन दलीय चरित्र होना चाहिए और waiting for a plea. The C.A.G. reportg is 413 Supplementary Demands [RAJYA SABHA] for Grants (General) 414

Why has this report assu-House. med so much importance this year? There is nothing new in it. The C.A.G. report has pointed out many lapses in the past. It is for the Government to look into them. But why has the opposition made it an issue this time? During the last five years, the opposition has acted in an irresponsible manner in the country because they have lost the confidence of the public. When there was drought in the country and people wanted that everybody should go to them'and rescue them, these people were sitting in Delhi and shouting Bofors and Bofors. The Prime Minister was touring the country at that time. He went to the people and rescued them in the flood areas

Sir, the opposition has also acted irresponsibly on Punjab issue, Assam issue, on Shri Lanka issue and on the issue of Maldives. In all these cases, you will see that they have acted against the national interest. The people of India knew that this opposition has not only acted against the national interest, but they have lowered the prestige of the opposition in Indian politics. So, they are frustrated now. Thev cannot go to the people. Why they demanding the resignation of the Prime Minister and not of any body else? Why are they not de manding the dissolution of Parlia ment? Why do they want it? Thev know that Mr. Rajiv is the only leader in the Gandhi country who is capable to exposing them to the public. He is capable of exposing their misdeeds before the people. They knew that Rajiv Gandhi is liked by the people of India. The people of India have great confidence in Rajiv Gandhi. They knew it. And they knew it that in the coming general elections, they will not be able to face Rajiv Gandhi. They feel that if they can damage the image of Raiiv Gandhi, they can damage

the image of Congress, so, ov this mind of action, they want to come to power. So, they took this decision. The .opposition have also taken a decision that they wil! not allow any work in this House and that they will try to stop the proceedings of this House. They want to do it every morning for 10 or 15 minutes until this session is over. Why have they taken this decision? They thought that if they remain in the House and cooperate, then, when the Panchayat Bill comes before the House, what will they say? If they oppose it, the people of India will reject them. If they support it, Rajiv Gandhi will take the name. So, they have taken this decision that everyday they will do it.

Sir, with the Agni test in Orissa, the prestige of India has gone up. Índia is a mong the five great powers. But these Opposition parties, instead of praising the scientists of our country and Rajiv Gandhi, they are blaming Rajiv Gandhi, And they said that they do not want Agni, They do not want missiles in India, and that they do not want nuclear weapons. They have lowered the' prestige. Never in the history of Opposition in .the country had this been done before. It is a shame. Indian Opposition in the past had great prestige. But these last five years, these during have lowered down the people prestige of Opposition. The Bofors issue has made them mad, since the 1 ast two years. On the issue of Bofors, their behaviour seems to be of Sir, as the saying goes, loafers. spoils have no other way than to ruin themselves. This Bofors issue has rung the death-knell of the Opposition in India. After some days, these people will go to the people. People will ask them as to what they have done in the Parliament. Sir, I heard today that some of the Members are not ready to resign. They are arguing with their leaders in the Central Hall. Some of the sensible Members are asking their leaders that

[Shri Kanhu Charan Lenka]

for the sake of one person, (a mad person like Mr. V.P. Singh—it is because Mr. V.P. Singh's activities will come to limelight)—they decided to resign. Some of them have started repeating that they have committed a mistake. An unwise strategy that has -been imposed upon their Members. Some of them are accusing the leaders like Shri A.B. Vajpayye, Shri Ghosh and others. For the sake of Janata Dal, the CPM has lost its prestige.

For the sake of the Janata Party, the BJP has lost its prestige. Who is the Leader of the Opposition in the Lanata Party 2 Ves Mr Party Yes Janata Mr Gurupadaswamy's the leader and he is mad for power. (Interruptions). He is mad and others like Atal Bihari Vajpayee and Dandavate and Advani also followed the same suit. But the cat is out of the bag. Now the people of India are eagerly awaiting what Rajiv Gandhi is going to do for them. They thought that after the resignation Rajiv Gandhi will not be able to manage the Parliament and he will certainly declare dissolution of Parliament. By not doing so, Rajiv Gandhi has shown his courage and his determination. In this session the historic Bill of Panchayati Raj will be passed and by this Panchayati Raj Bill he is going to give power to the people at the gra ssroots level. These panchayat people ae ready now to ask this Opposition one question when the power was being given to you what you people were doing in Parliament? They are weeping now. I saw one of the leaders today who was practically weeping and said, what miastakes we have done. Actually they have been frustrated. It is natural because when they have gone out of the way, many mistakes they will commit. The people of India ars aware that the leadership of Shri Rajiv Gandhi is very much needed for India. This CAG report is nothing, only

opposition made have been made a scapegoat. Mr. Subramanian Swamy has said that V.P. Singh has destroyed the image of the Congress Party in the past, and now he has come to the Opposition to destroy the image of the Opposition and he has successfully done it. I think V.P. Singh has made all the Opposition leaders mad by giving them the suggestion that they should resign from the House. This has been done.

Now it is the responsibility of the Government and the Congress Party how to conduct the elections, how to keep the interests of the country supreme, how to keep the dignity ofthe country and how to maintain the integrity of the country. This is the Prime responsibility of every Member of this august House. Let us discuss the report in the House, not as a revenge; but keeping the country's interests in view. Let us help our leader Rajiv Gandhi to go ahead with what he has thought for the country.

Thank you Sir.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG) : Now the discussion on the CAG report is over and the Minister will reply later on.

Now the House stands adjourned till ll A.M. tomorrow Wednesday, the 26th July, 1989. The House then adjourned at minutes past seven of the clock till eleven of the dock on Wednesday the 26th **July, 1989.**